an>

Title: THE ENERGY CONSERVATION (AMENDMENT) BILL, 2022 - Contd.

माननीय सभापति : आइटम नंबर – 24, ऊर्जा संरक्षण (संशोधन) विधेयक, 2022.

श्री अधीर रंजन चौधरी जी ।

… (व्यवधान)

SHRI N. K. PREMACHANDRAN (KOLLAM): Where is the Minister concerned? … (*Interruptions*)

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल) : कैबिनेट मिनिस्टर भी आ रहे हैं । यहां पर राज्य मंत्री कृष्ण पाल जी बैठे हुए हैं । …(व्यवधान)

HON. CHAIRPERSON: The hon. Minister is there. अधीर दा, आप प्रारंभ करें ।

… (व्यवधान)

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Sir, in the inception, I must extend my affirmative note to the tone and tenor of this legislative document, titled "The Energy Conservation (Amendment) Bill, 2022". … (*Interruptions*)

HON. CHAIRPERSON: The hon. Minister is in the House now.

… (*Interruptions*)

SHRI ADHIR RANJAN CHOWDHURY: I warmly welcome him. … (*Interruptions*) Sir, as we know, now, carbon is going to be an article of commodification. It is a new phenomenon that we are witnessing across the globe. मैं शुरू में 38 देशों की सराहना करना चाहता हूं, जिन्होंने सन् 1997 में क्योटो प्रोटोकॉल में हिस्सा लिया था । उसी समय कार्बन ट्रेडिंग की बात शुरू हुई थी । The genesis of this carbon trading is allied to the Kyoto Protocol signed in 1997. Thereafter, a couple of years had elapsed without any tangible impact on this Protocol but later, in the year 2015, the Paris Agreement had also come into existence. That means, over the decades, across the globe, the issue of carbon trading has been going on. So, we cannot afford ourselves to be left out of this international endeavour on carbon trading. To that end, the Bill proposes to amend the Energy Conservation Act, 2001 which was last amended in the year 2020. The Bill seeks to provide regulatory framework for carbon trading in India, to encourage penetration of renewables in energy mix, and for effective implementation and enforcement of the Energy Conservation Act.

Sir, as we know, India already stands committed to reduce carbon emissions intensity of its GDP by 33 to 35 per cent by 2030 from the 2005 level. Also, it is committed to achieve over 40 per cent of its power generation capacity from non-fossil fuel energy resources by 2030, as part of the National Determined Contributions under the Paris Agreement.

What is the present status of the compliance of our agreement? What is the share of our renewable energy in the entire spectrum of energy mix? These are very relevant issues that also need to be highlighted.

Sir, I shall focus my deliberation on the issue pertaining to the legislative document itself. First of all, a new Section 14AA has been inserted which empowers the Central Government or any agency authorised by it to issue a carbon credit certificate to the registered entity which complies with the requirements of the carbon credit trading scheme.

सर, आप मुझे स्पीच खत्म करने के लिए दो-तीन मिनट पहले बोल दीजिएगा, लेकिन अचानक मत बोलिएगा ।

माननीय सभापति: आप मुझे कंप्लीट करने से पहले बता दीजिएगा ।

… (व्यवधान)

SHRI ADHIR RANJAN CHOWDHURY: I am firmly of the view that the right should be provided to the State Governments also as per the federal spirit of our Constitution. Every day, here, inside the House, we are debating on cooperative federalism, etc., because a concern has been generated across the nation that by one way or the other, cooperative federalism is being eroded or is being diluted. So, here also, I would like to emphasize that the right should be provided to the State Governments also as per the federal spirit of our Constitution. The State Governments play a very crucial role in promoting the usage of renewable energy and they duly deserve this right to issue Carbon Credit Certificate.

The second point that I would like to highlight is on Section 26 of the Energy Conservation Act, 2001. The original Act says that no person shall be liable to pay penalty within five years from the date. However, the substituted relevant Section in this Bill has no such clause.

Another cause of my concern is that this Bill seeks to bring in large residential buildings within the fold of Energy Conservation Regime.

How will the relevant penalties affect the common man? How will they be able to cope with in complying with these provisions of compliance and penalties? I would like the hon. Minister to provide a distinct clarification on this issue because it is also a new phenomenon in this sector.

Also, I would like to draw the attention of the hon. Minister that the initial capital investment in constructing a green building is very much expensive. Additional cost of building an energy efficient home is 5-15 per cent and the payback period is usually between 3-5 years. The cost of renewable energy generally varies between 150-250 per kilowatt capacity. How will the required standards be met? Who will determine the same?

क्या इसके लिए आपका कोई स्पेशलिस्ट है? क्या यह स्किल हमारे देश में है? आपके पास रेयर अर्थ मिनरल्स भी नहीं हैं । आपने देखा होगा कि कुछ दिन पहले जब मिनरल्स एलायंस हुआ था तो उसमें हिन्दुस्तान को बाहर रखा गया था । निकेल, कोबाल्ट, लिथियम और इनके साथ-साथ जो 17 रेयर मिनरल्स हैं, उसमें चाइना का डोमिनेंस काफी ज्यादा है । अमेरिका और यूरोप उससे बचने की कोशिश करते हैं, इसलिए उन्होंने मिनरल्स एलायंस बनाया, लेकिन उसमें उन्होंने हिन्दुस्तान को नहीं रखा । आप जिस मकसद को पूरा करना चाहते हैं, उस मकसद को पूरा करने के लिए आपके पास रिसोर्सेज़ क्या हैं? आपके पास मिनरल्स के लिए क्या टेक्नोलॉजी है? हम टारगेट तो बनाते हैं, लेकिन टारगेट को बनाने के लिए जो संसाधन चाहिए, वे हमारे पास नहीं हैं । इसलिए इस मुद्दे को थोड़ा ध्यान से देखना चाहिए ।

सर, दूसरी बात यह है कि after Section 2(d) of the original Act, the Bill adds two definitions relating to Carbon Credit Certificate and Carbon Credit Trading Scheme to the List. It rationalizes the definition

of energy in clause (h) of the same Section by amending it to include fossil fuel, non-fossil fuel as well as renewable sources of energy.

The purpose of the Bill has been stated as bringing in a framework for the Carbon Credit Trading Scheme. However, the definition, as stated in the Bill, simply mentions that it shall mean scheme meant for carbon emissions as notified by the Central Government. There should be more clarity as to the details of the Carbon Credit Scheme, its structure, implementation or any inkling of its framework.

It gives the Government unbridled powers to decide on the modalities as well as the details. यह बात रखी गई है कि ब्यूरो ऑफ एनर्जी एफिशिएंसी में मेंबर्स की संख्या बढ़ाई गई है, 20 से बढाकर 31 की गई है । I would like to tell to the hon. Minister that there is a proverb in our country 'too many cooks spoil the broth'. While on the face of it, this may seem innocuous, it may create problem because adding several departmental Secretaries on the Governing Council, there is an increased chance of red tape and slow implementation of the Act. The 25th Report of the Parliamentary Standing Committee on Energy states that the Bureau of Energy Efficiency has been lagging with respect to financial performance. Given the massive volume of savings that can accrue in terms of money as well as CO2 emission, the Committee noted that the underutilization of fund by the Bureau is unacceptable, and called for reform to ensure full utilization of allocated fund in order to achieve energy efficiency targets. ब्यूरो ऑफ एनर्जी एफिशिएंसी का जो ढांचा है, उसके बारे में थोड़ा विस्तार से हमें बताइए । A new sub-Section 13 (a) has been added after Section 13 of the principal Act through these amendments. This clause will prohibit any person from using any name that even nearly resembles the name of the Bureau or likely to deceive

the public. It also bars any registering authority from registering any company, firm, or other body of persons with a mark or name resembling that of the Bureau. However, this Section sheds no light on what is to be construed as nearly resembling the name of the Bureau as such. It provides a wide leeway to the authority from preventing and registering any company even with legitimate interest. This is opposed to the general concept of ease of business approach, and even ease of living and will give rise to the nightmare of red tape for the common people. यह ताज्जुब की बात है कि रिसेम्बलिंग होने पर, आप यह फैसला कैसे करेंगे कि वह रिसेम्बलिंग करता है या नहीं? ये दो-तीन मुद्दे मैं रखना चाहता हूं । सर, अब मैं दूसरे एक मुद्दे पर आता हूं । The issuance of carbon credit certificate would be on a voluntary basis and the success of the scheme would require an enterprising approach from private players in the economy to participate voluntarily in the carbon market. Purchasing from a carbon neutral company aligns with the goals of the Paris Agreement. However, while a carbon neutral company may have deployed energy efficiency sources to develop its product or commodity, there is no certainty that they also source their raw material from a carbon neutral company as well.

In the absence of a governance body, private entities often form non-governmental organisations and tend to determine the standards of the commodity. This could lead to distrust of the quality of the carbon credits. While the Bill proposes to provide certificate and to consult entities through the Government mainly, it does not provide for determining the quality of the commodity.

Sir, in the Bill there is a provision for a State designated agency. The Standing Committee has found that most State designated agencies do not have the required dedicated physical and financial resources in order

to carry out their functions and work towards energy efficiency goals. Standalone State designated agencies tend to perform better in comparision to those which are clubbed with multiple entities.

Thus, the Standing Committee recommended to the Centre to support States in the creation of standalone SDAs. हम सब जानते हैं कि वर्ष 2021 से सोलर प्रोजेक्ट में जीएसटी बढ़ाया गया । इसमें 5 से 12 प्रतिशत जीएसटी बढ़ा दिया गया । It is projected that this GST hike could result in increased production costs, which will in turn result in increased tariffs for consumers of clean energy. हमारे देश में मिनरल्स की कमी है, रिसर्च एण्ड डेवलपमेंट की कमी है, इंस्टीट्यूशनल डेफिसिएंशी है, लेकिन हम बढ़े-बढ़े दावे करते जा रहे हैं । Subsidies for the renewable energy sector have reduced by a massive 59 per cent since financial year 2017. Subsidies seem to have remained focused on electric vehicles, for which subsidies grew by 205 per cent. सारा पैसा सिंह साहब से गडकरी साहब ले रहे हैं, आप कहां रहेंगे? Enhancing subsidies in the renewable energy sector will be more beneficial to the economy, particularly in the short-term, as compared to increasing fossil fuel tax. हमारे हिन्दुस्तान में सात महारत्न पीएसयूज़ हैं । ये सात महारत्न यहां ज्यादा निवेश नहीं करते हैं । India's seven 'Maharatna' PSUs which have the potential to become multinational companies, invested up to 11 times more in fossil fuel projects than in renewable energy in financial year 2021. PSUs should be required to diversify into clean energy and formulate plans for phasing down investments in fossil fuels. इसलिए इसको इंसेंटिवाइज करना चाहिए । इसमें प्राइवेट इन्वेस्टमेंट को और बढ़ावा देना चाहिए । Even among public finance institutions, annual disbursements towards fossil fuel was three times more than towards renewable energy in financial year 2021.

Clean energy targets of such lending institutions should therefore be enhanced and they should also formulate plans for phasing down

lending to fossil fuel projects. There is also a need for greater data transparency of the Government and its entities with respect to reporting on clean energy. This will ensure that the Government remains accountable as well as it will help to implement evidence-based policies on clean energy. आप यह बताइए कि क्लीन एनर्जी पर क्या इन्वेस्टमेंट है? In 2022, the Institute of Energy Economic and Financial Analysis published a report in which it estimated that India's current levels of investment in the renewable energy sector needs to be doubled to around USD 30-40 billion per year if it intends to meet its target of 450GW of renewable energy capacity by 2030. आपने तो टारगेट रख दिया है । आपने 175 गीगवाट का जो टारगेट रखा था, उसका क्या हुआ? सोलर में 100 गीगावाट का क्या हाल हुआ, वह आपको खुद पता है । वर्ष 2022 निकला जा रहा है और हम वर्ष 2023 की ओर बढ़ रहे हैं, लेकिन आपका टारगेट पीछे रह गया है । आप कहेंगे कि कोविड था, यह था, वह था । इस दुनिया में बहाना बनाने में आपका कोई जोड़ीदार नहीं है ।

सर, मैं आपको बताता हूं । The Government has failed to strengthen India's capacity for domestic production of solar panels, इसे मंत्री जी खुद स्वीकार करेंगे, with around 80 per cent of panels being imported from China. Experts have stated that more than 30 indigenous firms should already exist by now, but instead, the industry has been plagued by the lack of a coherent policy framework, inadequate funding, import of cheap panels from China, and issues with energy storage and other infrastructure.

An independent report from 2020 also found that in addition to the solar manufacturing capacity, the production of raw materials such as cells and polysilicon are also lagging. आप कहां जाओगे? यह मैं नहीं कहता हूं । चीन हमसे कितना आगे बढ़ चुका है, क्योंकि उसके पास सारे संसाधन हैं । कंसन्ट्रेटेड सोलर पावर में आप पीछे रहे गए हो । आप कंसन्ट्रेटेड सोलर पावर

के बारे में बताइए । हिन्दुस्तान में कुदरत की वजह से सोलर एनर्जी की कोई कमी नहीं है, फिर हम कंसन्ट्रेटेड सोलर पावर में पीछे रह गए ।

आप खुद इसको जरूर मानेंगे ।... (व्यवधान) मोदी जी चारो तरफ पंचामृत की बात करते हैं । अभी हिन्दुस्तान में अमृत की ध्वनि गुंजती है - अमृतकाल, पंचामृत, वगैरह-वगैरह ।...(व्यवधान) हम चाहते हैं कि हमारी चीजों के दामों पर अगर अमृत की कुछ बरसात हो जाए, तो हिन्दुस्तान के लोग बच जाएंगे ।... (व्यवधान)

हर जगह अमृत होता है, लेकिन आम लोगों की रोजमर्रा की चीजों पर गरल गिरता है, यह फर्क है । एक तरफ अमृत, चारो तरफ गरल, हम लोग कहां जाएं, हम सरल आदमी हैं । अब महंगाई पर गरल डालते हैं, मोदी मतलब मुमकिन है । आप कहते हैं कि मोदी जी हैं, तो मुमकिन है । मैं कहता हूं कि मोदी जी हैं, तो महंगाई है । हम कहते हैं कि मोदी हैं, तो गरल है, अमृत नहीं है ।...(व्यवधान)

माननीय सभापति: अधीर दा, आपने विषयांतर कर दिया ।

...(व्यवधान)

श्री अधीर रंजन चौधरी: सर, यह कहते हैं कि, as of 30th April, 2022, India's installed capacity for power from renewable sources stands at 111.39 GW despite a previous target of achieving 175 GW by 2022. Thus, the Prime Minister's commitment of 500 GW seems tokenistic. Reports have pointed out that it is a mere rehashing of India's existing commitment to achieve 450 GW capacity by 2030. ... (*Interruptions*) सर, मैं एकदम अंतिम में पहुंच गया हूं ।...(व्यवधान)

श्री अर्जुन राम मेघवाल: आप अंतिम में पहुंच गए!...(व्यवधान)

श्री अधीर रंजन चौधरी : नहीं, मैं मंत्री जी का ध्यान आकर्षण कराने के लिए दो मुद्दे यहां रखना चाहता हूं । Many scientists, economists and NGOs believe that carbon trading is a dangerous distraction from the need to end fossil

fuel use and move to a low carbon future. We do not have time to wait for a high price on carbon. We must shift to a low carbon energy, agriculture, transport and industrial world now. The best way to do this is through direct regulation. यह मेरा नहीं, बल्कि एक्सपर्ट का मानना है । There are many downfalls to the Carbon Trading System. It has become a source of windfall profits for polluters through its failed mechanisms, offshore carbon offsets, and it has, in fact, led to emissions not being reduced, but only regulated in a manner which ensures profits for the polluters with very little pay off to the environment. … (*Interruptions*) मंत्री जी ध्यान से सुनते हैं । उनकी जानकारी अच्छी लगती है ।…(व्यवधान) The principle of carbon markets was established in the year 1997 -- Kyoto Protocol, but to date, there have been few, if any, measurable reductions in greenhouse gas … देखा है, इसका कोई सबूत है … measurable reductions in greenhouse gas emissions that can be attributed to these measures. The two most important carbon markets so far – the European Union Emissions Trading System (EU-ETS) and the United Nation's carbon offsetting scheme, Clean Development Mechanism – are failures, yet, new carbon markets based on these schemes are being planned in both developed and developing nations. मैं यह कंसर्न जताता हूं, इसका मतलब यह नहीं है कि मैं बिल का विरोध करता हूं । … (*Interruptions*)

The second reason is that carbon markets have been infested by corruption and non-transparency. When studying one project in India, research team realized that the Mumbai office of a major international consultancy appeared to have copied and pasted large chunks of documentation from one CDM project to another. In fact, carbon markets have created a lot of income for consultants, carbon brokers and project developers, not to mention the validators, policy makers, NGO professionals and academics who have made a living from these

markets. There is very little independent and democratic oversight in the system. Instead, there are many revolving doors between the business, policy, NGO and university worlds, fuelling accusations of corruption.

HON. CHAIRPERSON: Okay. Thank you.

श्री अधीर रंजन चौधरी: आज नोबेल लॉरिएट रविन्द्रनाथ टैगोर जी का तिरोधान दिवस है । उन्होंने कुदरत को मानते हुए एक समय कहा था कि, "Trees are the earth's endless effort to speak to the listening heaven." पेड़ बचाओ, पौधे बचाओ, कुदरत बचाओ ।...(व्यवधान)

माननीय सभापति : आपने गुरुदेव की पंक्तियों से अपनी बात को पूर्ण किया ।

DR. PON GAUTHAM SIGAMANI (KALLAKURICHI): Thank you, Sir, for giving me the opportunity to express my views and my Party's views on the Energy Conservation (Amendment) Bill, 2022.

India stands at the forefront of addressing climate change and has committed to ambitious nationally-determined contributions. There is no doubt that we need to adopt a bipartisan approach to this issue as it is a question of the survival of our species.

Our Prime Minister has reiterated India's commitment by aiming to install 500 GW of non-fossil energy capacity by 2030, reduce emission intensity of GDP by 45 per cent over 2005 levels, source 50 per cent of electricity from non-fossil sources by 2030, reduce carbon emission by one billion tonnes till 2030, and achieve net-zero by 2070.

India is the largest exporter of carbon credits. Therefore, it makes obvious sense that we setup our own national market and frame the necessary regulations for it. Media reports indicate that the Prime Minister may launch a national carbon trading platform on 15 August as

India presses ahead with its climate commitments, and what better an occasion than the Independence Day.

This amendment seeks to mandate the use of non-fossil sources including green hydrogen, green ammonia, biomass and ethanol for energy and feedstock, and I welcome this. This move must also be backed by support for promoting research and innovation in this field. There is a need for incentivizing actions for emission reduction leading to increased investments in clean energy and energy efficiency areas, and this Amendment will be seen as a positive step in that direction.

Currently, only commercial buildings are required to follow the energy efficiency code. The attempt to bring large residential buildings within the fold of the Energy Conservation regime and to enhance the scope of Energy Conservation Building Code is also welcome. The proposal is expected to increase the cost of construction by two-three per cent, but the recovery takes place within 4-5 years through reduced electricity bills. Estimates say that this is likely to save Rs. 1,20,000 crore worth of electricity by 2030 by avoiding generation of three billion units.

While the proposal of the Act to include larger residential buildings is with an aim to promote sustainable habitats, we must ensure that this does not create a regulatory quagmire that causes the industry to run from pillar to post. Let us ensure that we are creating an easy single-window system that does not make the process of compliance difficult. We must make this. You also want to increase members in the Governing Council of the Bureau of Energy Efficiency, but once again why is the representation of States so poor? Why do you not accommodate more members from the States?

I welcome the move to empower the State Electricity Regulatory Commissions to make regulations for smooth discharge of its functions as I believe that the State Governments will have a very vital role to play in achieving the goals of energy conservancy.

Many highly industrialized States are ready to take the lead in increasing generation of renewable energy and imposing strong green laws. For example, Tamil Nadu, under the able leadership of our hon. Chief Minister, Thiru M. K. Stalin, is exploring avenues and opportunities to develop our renewable energy infrastructure. I sincerely hope that the Union Government will strengthen our efforts and support us in this regard.

Our CM, Thiru M. K. Stalin, has repeatedly urged the Union Government to come out with strong viable policies to boost renewable energy generation and promote energy conservancy. Tamil Nadu has been a pioneer in promoting renewable energy sources, which are eco-friendly and non-exhaustive. The State is blessed with hot weather, vast coastline and strong wind potential that are yet to be fully exploited to meet its energy requirement. So, I seek the support of the Union Government in ensuring that this Bill provides sufficient autonomy to the State agencies to draft policies and frameworks to mandate a shift to green energy.

While I welcome this Bill and the ambitious endeavour to protect our environment, we must also be aware of the fact that simply imposing rules and regulations on energy consumption alone will not suffice. The spirit and policy of this Bill must also be a platform for us to discuss how mere energy conservation alone would not help us to tackle climate change.

India is committed to creating an additional carbon sink by increasing tree and forest cover to reduce CO2 emissions to 550 metric tonnes by 2030, but where does that stand? Where do we stand on moving to electric vehicles and creating the infrastructure for them? We have been discussing ways to move to electric mobility for ages now, but have yet to see concrete steps to expand the necessary infrastructure and charging stations across the nation?

When are we going to push for all government offices and buildings to lead the way in being energy-conscious?

Take, for example, the Central Vista project. Reports say the Secretariat will be served by highly energy-efficient and sustainable infrastructure. Sir, as much as I support and welcome any measure that is affirmative action to tackle climate change and to minimize our impact on our environment, we must also remember that this is a goal that needs the constant effort and support of all sections of the Government and society. We need to work towards making this a people's movement. Only then will it truly achieve remarkable growth and sustainability.

Thank you, Sir.

SHRIMATI SUPRIYA SADANAND SULE (BARAMATI): Thank you, Sir. I stand here to support the Energy Conservation Bill. This entire journey of energy is a long-drawn journey, globally. I appreciate all the inputs made on Friday by the hon. Minister where he talked about the mixed basket that we are creating. As a concerned citizen and parliamentarian of this august House, I only seek a few clarifications from the hon. Minister.

There was a story in the newspaper last week, and I stand corrected. According to the report, India has abandoned its goal of establishing 500 GW of renewable capacity by 2030, giving it the

flexibility to generate 50% of its power from non-fossil fuel sources. This is the commitment. The Cabinet on Wednesday approved India's updated NDC - to be communicated with the UNFCCC—proposing about 50 per cent of cumulative electric power installed capacity from non-fossil fuel-based resources, dropping the 500 GW absolute target, committed at the COP26. It also did not include the commitment to reduce one billion tonnes of carbon emissions. This is what has been reported in the newspaper. I would like to seek a clarification from the hon. Minister. Is this a factual situation? What is the policy of the Government? I am very concerned because I follow Parliament very closely. I am fortunate enough to be here and to hear very illustrious Ministers speak exceptionally well.

In the last few weeks during the Question Hour when the House functioned, renewable energy has been talked about in a very positive manner. But at the same time, the Coal Ministry has also been very energetic and enthused by the work they are doing. They were talking about coal; they were talking about the mines. How well are they doing? How much more generation has to be done? There are ultra-projects by the Government. So, I humbly ask the government, what is the true policy? Here, you are going into coal and mines aggressively and telling us how transparently this is being done, which is wonderful. Transparency is good for the nation. But I think, they are misleading the hon. Prime Minister because both the *mantralayas* are giving completely conflicting information because they are contradicting each other. So, I feel very concerned. You could kindly give a clarification.

I come from a background of a rural and urban constituency. Actually, this entire story of energy started from the sugar factories in Maharashtra, where renewable energy started. In the Statement of Objects and Reasons, you have said that you are looking at Green

Hydrogen, Green Ammonia, Biomass and Ethanol for energy and feedstock, which is all wonderful. I would like to seek clarification on biomass. I have very little knowledge of power, but I would like to seek clarification on biomass, which has seen a lot of NPS in investment. There is a lobby globally for this kind of matter, according to magazines and information. So, what is the position of the Government of India on biomass because you have talked about this. Somehow, biomass has not delivered the superior results that we have seen in ethanol. So, you could kindly clarify in the larger interest of the nation.

The other aspect is solar power. We are all for solar. We are very happy to know that we are working so much on solar. I have to seek a little clarification from the hon. Minister.

Regarding land acquisition for solar plants, you normally give one year to a project. It takes six to nine months to just acquire the land because it is thousands of acres taken directly from the farmers. It is so hard to do land acquisition. So, why does the Government of India not work closely with the States like we used to do for MIDCs? Why does the Government not use MIDC model for land acquisition to improve the scheme? This is just a suggestion. What happens is that the Government gives one year or eighteen months to the person who is doing it. In your own reply that you gave last week in Parliament, you said that most of the renewable energy projects in this country are done by private sector and they are selected through a transparent bidding process. This Government is very transparent. We are very proud and we compliment them on this. But at the same time, is the policy really helping the person who is putting his own money? So, land is a big challenge. What intervention will the Government make to ensure that

the help from the Government like in the case of MIDC or if something similar is possible?

Secondly, during this Covid time, they gave a blanket extension to the windmills which is a very good thing. It is because of the supply chain distribution. If you have given it to the players and the investors of wind energy, why did you not give the same to the investors of solar energy? They have also been similar. They are into renewable energy. Why is this step-motherly treatment given to solar energy sector? Everybody should be treated the same way. Everybody has been through challenges. So, why should the solar energy sector not get the same?

Another policy intervention is there. This Government initially was doing a great job in all these bids. In the last six to eight months, the Government changed the policy. This clipping is purely from the newspaper. I can table wherever I got this information from. When you get an L-1, normally, you give it to the L-1. You have started reverse bidding. Because of that, the viability has become a big issue. Already, he has delayed because of the land acquisition and in the last six or eight months, the Government changed the policy. Most of the private developers are there. The reason I am saying private players because you yourself in your reply have said that only private people are into this business. It is not that I am speaking for some private agency. I am going purely by the policy of the Government and what has been said in the Question Hour. What is your stand on this? What is the point of L-1 if you are doing reverse bidding? The country and the consumer are going to get affected. Please give me an answer on this policy issue.

What happens is that in this reverse bidding, please correct me if I am wrong, if it does not work out for the private players, it comes back

to NTPC which means the Government. Then the private players will say कि हम देश में क्यों करें, हम बाहर जाकर करें, policy is more friendly there. So, why are you pushing people who want to work in India today because of this one policy that has come only in the last eight months? It was not there before. My request is that if you could clarify, it will be in the larger interest of the nation and it will be for all the people who want to work with the Government.

Sir, even Adhir ji talked about R&D, and you are talking about hydrogen. In your very introductory speech, you spoke very well about green ammonia and green hydrogen. It all sounded wonderful and very encouraging. What is the R&D that this Government is doing? From the information that I have got from a reply given by you, the Central assistance has consistently been coming down.

In 2018-19, it was Rs. 4,414; in 2019-20, it was Rs. 3,000; in 2021, it was Rs. 2,800; and in 2022, it is Rs. 2328. Your Government has not reached a single target since it has come to power. People talked about GST. I am not going into that.

Regarding PM-KUSUM Scheme, you have not reached the target. I am just quickly reading through it. You talked about Solar Rooftop Programme. In that, you have only reached 15 per cent. Off Grid Decentralisation of solar programme has been stopped. Bioenergy programme has been stopped. Small hydrogen programme has been stopped and the shortfall is there. I am just rushing through these points. I would like to speak a little more. Further, out of target of renewable energy, not even 60 per cent target is achieved. I am not asking why you have not achieved it but the whole thing is that when the hon. Minister opened, he said 60:40. Sir, we all know that. When there is renewable

energy done, we lose a lot in transmission. If about 100 per cent is invested, only 20 per cent gets used of it. We do need that. What has this Government done for transmission and distribution specifically of renewable energy? You have invested so much money in making this renewable energy but what have you done?

The same thing goes about Carbon Credit Trading. It is wonderful but it is all up in the air. Have you spoken to the stakeholders? Have you consulted the States or the industry? Nothing is there to the best of my knowledge.

One last point, Sir, is about discoms. In the morning, the hon. Minister was slightly agitated because of what happened in the House. But, Sir, this needs serious discussion. Why did Government of India give money to the States in the UDAY scheme? If I am not wrong, they gave it to the States so that we would reach the last mile. गरीब जो शोषित है, पीड़ित है, जो दूर गाँव में रहता है, उसे बिजली मिले, उसके लिए आपने उदय स्कीम बनाई, स्टेट्स को पैसा दिया । जब राज्यों को पैसा दिया तब ऐसा नहीं कहा कि यह गरीब के लिए मैं दे रहा हूँ ।

The States thought that it was a scheme which was given to encourage the States to support the poor people. लोन माँगा है, हमने माँगा तो नहीं था, आपने सामने से दिया, स्टेट तो माँगने नहीं आया था, आपने कहा बहुत अच्छी स्कीम है, ले लो पैसा । When they gave the money, they did not say it is the scheme.

Now they are saying that no freebies are allowed. How will it work like that? आप अगर किसान को बिजली दे रहे हो तो उसमें दिक्कत क्या है? See the double standards of this Government, Sir. It really pains all of us. If they give Rs.6,000 to the *kisan*, it is allowed; if the State gives free electricity to the *kisan,* it is a freebie! आप करो तो अच्छा, हम करें तो सब

बुरा । सर, ऐसा नहीं हो सकता है । If you are giving Rs.6,000 to them, we are happy. We compliment you; we congratulate you. अच्छी बात है । मैं तो कह रही हूँ कि 6 हजार रुपये का 12 हजार रुपये करो, 12 हजार रुपये का 18 हजार रुपये कीजिए, कोई बात नहीं है, यह अच्छी बात है । You give it in their accounts. But why is this Government anti-electricity only in the States? I hope he would could kindly clarify all these points.

My last point, Sir - I have cut all my other points – is this. What the Government really needs to do is to have a clear-cut policy. They keep changing policies every few months. That is why people are very anxious. We need a wind and solar hybrid model. The models that we are working on are not going to work. We need a hybrid model, and that is what this Government needs to come up with. We are willing to work with them. But the hon. Minister may please give clear clarifications in the reply at policy level.

Thank you, Sir.

श्री राजीव प्रताप रूडी (सारण): महोदय, धन्यवाद ।

सर, जब भी आपको हमें रोकना हो तो उसके 10 मिनट पहले हमें बता दीजिएगा ।

माननीय सभापति: अच्छा । क्या अभी बोलना पड़ेगा? इतना तो समय है ही । आप बोलिए ।

एक माननीय सदस्य : सर, 15 मिनट दीजिए ।

श्री राजीव प्रताप रूडी: महोदय, यह सदन की माँग है ।

माननीय सभापति : आप प्रारम्भ तो कीजिए ।

श्री राजीव प्रताप रूडी : सर, यह एनर्जी कंजर्वेशन बिल है । औसतन हम लोग अंतर्राष्ट्रीय स्तर पर जाते हैं तो कोई बड़ा निर्णय करके आते हैं । सरकार लौटकर

आती है और सो जाती है । कई बार इंटरनेशनल कन्वेंशंस 20-20 साल के बाद हम लोग रेक्टिफाई करते हैं । आज एक ऐसी सरकार इस देश में है और ऐसा नेतृत्व है कि 6 महीने पहले सरकार, देश के प्रधानमंत्री ग्लासगो समिट में जाते हैं और लौटकर 3 से 6 महीने के भीतर एक कानून में संशोधन ले आते हैं, क्योंकि अंतर्राष्ट्रीय स्तर पर जो हमारा कमिटमेंट है, वह देश के सवा सौ करोड़ लोगों के बीच में है । शायद एक ही व्यक्ति इस काम को कर रहे हैं, क्षमा कीजिए पहले भी हम लोग सदन में बैठते रहे हैं, हमने देखा है, लेकिन जिस महीनता के साथ, जिस गंभीरता के साथ भारत की सरकार और वर्तमान प्रधानमंत्री करते हैं, शायद यह अपने आपमें एक अनोखा है । यह कानून बनाने और इसमें संशोधन करने का जो मूल रूप से विषय है और इसमें रिन्यूएबल एनर्जी की बात कही है और कॉप-26 के समिट के बाद से, जो ग्लासगो में हुआ था और देश के प्रधानमंत्री ने दुनिया के साथ किया था और उसके बाद लौटकर उन्होंने और देश के प्रधानमंत्री जी की यह खासियत है कि वे एक फॉर्मूला दे देते हैं । फॉर्मूला इतिहास में चला जाता है, सरकार के लिए नीति बन जाता है, उसके बाद सरकारें काम करती हैं, उसका कार्यान्वयन होता है और उसका लाभ देश के अंतिम किसान और गरीब को मिलता है । शायद यह पृष्ठभूमि है, जिसका लाभ पूरा देश उठाता है । इसीलिए हम लोगों ने लक्ष्य रखा है कि वर्ष 2030 तक, माननीय मंत्री जी बैठे हैं, वे बिहार से हैं, भारत सरकार के गृह सचिव भी रहे, उसके बाद आज भारत सरकार के मंत्री हैं, मेरे राज्य के हैं, सुलझे हुए व्यक्ति हैं और बड़े शौक के साथ काम करते हैं । हमें गर्व है कि भारत की सरकार ने बिहार से एक ऐसे मंत्री को इस कुर्सी पर बिठाया है, जो देश की सेवा में और खासकर के पर्यावरण से जुड़े एक बड़े विषय को आज विधेयक के रूप में लेकर आए हैं । नॉन फॉसिल फ्यूल टारगेट 500 गीगावाट हमें वर्ष 2030 तक प्राप्त करना है, लेकिन उससे एक बड़ी बात है और यह एक ऐसा लक्ष्य है, औसतन जब हम लक्ष्य बनाते हैं तो अपना लक्ष्य 5 साल, 10 साल, 15 साल का रखते हैं और एक ऐसा लक्ष्य देश के प्रधानमंत्री जी ने बनाया है, शायद उस लक्ष्य की प्राप्ति के दौरान हममें से यहाँ कोई न रहे, वह लक्ष्य वर्ष 2070 का है । यह विजन होता है देश का और देश की उस लकीर को खींचने का कि हम रहें न रहें, देश रहेगा, भारत माता रहेगी, देश

चलता रहेगा और आने वाली पीढ़ियों के लिए इस सदन में बैठकर इतने सारे माननीय सांसद आज इस भरी दोपहरिया में निर्णय कर रहे हैं ।

15.00 hrs

यह सही बात है और यह विधेयक में दिया है, तो स्वाभाविक रूप से देश की प्रगति हो रही है, बिल्डिंग्स बन रही हैं, काम हो रहा है, इंफ्रास्ट्रक्चर बन रहा है । स्वाभाविक रूप से उसमें कार्बन फुटप्रिंट बढ़ रहा है, क्योंकि अगर बड़ा इंफ्रास्ट्रक्चर ग्रोथ करता है तो कार्बन कंजम्प्शन बढ़ता है । ऐसा माना जाता है कि देश के विकास में चारों तरफ जो रेजिडेंशियल बिल्डिंग्स का निर्माण हो रहा है, उससे टोटल इलैक्ट्रिकल रिक्वायरमेंट्स में 24 प्रतिशत की वृद्धि हो जाएगी । एक तरफ मानक है, लक्ष्य है कि देश की प्रगति का, गरीबों के लिए घर बनाना, मध्यवर्गीय लोगों के लिए घर बनाना, समृद्ध लोगों के लिए घर बनाना, हमारे लिए तो सवा लाख रुपये वेतन में घर बनाना शायद सम्भव नहीं हो पाएगा, लेकिन गरीबों के लिए घर बनाना और उसे पहुंचाना एक बड़ा लक्ष्य है । उसके साथ-साथ यह भी लक्ष्य तय कर देना कि इसके साथ-साथ अगर इतने घर बनेंगे तो हम 300 बिलियन यूनिट्स सेव कर लेंगे । 300 बिलियन यूनिट्स सेव करेंगे तो कार्बन ट्रेडिंग करेंगे और पूरी दुनिया को बतायेंगे कि देश के प्रधान मंत्री जी ने कॉप26 में जो लक्ष्य तय किया था, उसको हम प्राप्त कर रहे हैं ।

महोदय, वर्ष 2014 में हमारी सरकार आई थी और हमारी बिजली का उत्पादन अमुक था । वर्ष 2018 में 1 लाख 64 हजार मेगावाट, वर्ष 2019 में 1 लाख 77 हजार, वर्ष 2020 में 1 लाख 83 हजार और वर्ष 2022 में 2 लाख को पार कर चुके हैं । हमारा एक तरफ लक्ष्य है कि सवा सौ करोड़ लोगों के घरों तक बिजली पहुंचाना, उसके घर में उस रोशनी को पहुंचाना, ताकि छोटे बच्चे-बच्चियां घर में किताब पढ़ सकें, टीवी देख सकें, वीडियो देख सकें और जीवन बढ़िया बना सकें । लेकिन दूसरी तरफ भी हम लक्ष्य लेकर चल रहे हैं और बड़े देश का यह सब चिह्न होता है कि बड़े लक्ष्य के साथ-साथ हम दुनिया के स्तर पर भी अपना मानक स्थापित करके अचीव करते हैं, इसलिए आज यह एनर्जी कंजर्वेशन बिल सरकार लेकर आई है । हर गरीब के घर में और दूर-दराज के

इलाकों में बिजली का कनेक्शन पहुंचाना, किसान के खेत तक बिजली का कनेक्शन पहुंचाना तथा दुनिया के पटल पर कार्बन एमिशन कम करना, यह लक्ष्य साथ लेकर चलना, यह नीतिगत फैसला देश के प्रधान मंत्री जी ने किया है । इसको हम अचीव कर रहे हैं ।

महोदय, आज देखा जाए तो भारत दुनिया का तीसरा सबसे बड़ा देश है, जो बिजली का उत्पादन कर रहा है । सबसे अधिक चीन 6875 बिलियन किलोवाट, अमेरिका 4 हजार बिलियन किलोवाट और भारत सिर्फ 1200 किलोवाट । लेकिन यह भी देखना होगा कि पावर जनरेशन में जिस तरह से लगातार 60 प्रतिशत की वृद्धि प्रत्येक वर्ष हो रही है, यह अपने आप में प्रामाणित करता है कि हम कहीं भी अपने विकास से कोई कॉम्प्रोमाइज नहीं कर रहे हैं । विकास से कॉम्प्रोमाइज न करने की स्थिति में एक बड़ा अद्भुत तथ्य उभर कर आ रहा है । हम लोगों ने देखा है कि पहले जब इंसान चलता था तो वह सूर्य की रोशनी से तय करता था कि जब सूर्य की किरण बाहर आएगी तो उससे पहले उठ कर हम काम कर लेंगे और 6 बजते-बजते घर में पहुंच जाते थे । उस समय हम सूर्य, लकड़ी, स्ट्रा और गोबर पर निर्भर करते थे । उसके बाद दूसरा एनर्जी का सोर्स था– mussels.

हम घोड़े का इस्तेमाल करते थे, विंड्स का और पानी का, इस प्रकार से एक बैलेंस बना था । लेकिन जब सब लोगों को जरूरत हुई तो बेंजामिन फ्रैंकलिन ने वर्ष 1752 में बिजली का निर्माण किया । उस समय किसी ने नहीं सोचा होगा कि बिजली अपने आप में एक प्रगति का कारण है, वह पर्यावरण के संकट का भी कारण बन सकती है या नहीं । न्यूयार्क टाइम्स को वर्ष 1752 में पहली बार बिजली का कनेक्शन न्यूयार्क में दिया । आज से तीन सौ वर्ष पहले जब वह निर्णय हुआ होगा, इस एयर कंडीशन सभा में इस बिजली के साथ, माइक्रोफोन के साथ वहां से चलकर हम यहां तक आये हैं । इस दौरान हम भूल गये हैं कि इसकी एक भरपाई भी करने की जरूरत है । देश के प्रधान मंत्री जी ने उसकी भरपाई करने का निर्णय दुनिया के पटल पर रख कर भारत में सब लोगों को इससे जोड़ा । लेकिन लोग कहते हैं कि भारत इसमें कंट्रीब्यूट कहां करता है? महोदय, मैं जरा वह पन्ना निकाल लूं, जो बहुत ही इंट्रेस्टिंग है ।

ओईसीडी की रिपोर्ट कहती है कि भारत में लोग पर्यावरण के प्रति सजग नहीं हैं । दुनिया में पर्यावरण और कार्बन एमिशन का जो टैक्स है– एनवायर्नमेंटल टैक्स, वह दो प्रतिशत है । भारत में हम सब सवा सौ करोड़ लोग आज एक प्रतिशत देते हैं, कोई कम नहीं देते हैं । हम देते हैं और नीतिगत रूप से मुफ्त बिजली भी देते हैं और टैक्स भी देते हैं । दुनिया में यह समकक्ष संतुलन कोई बनाकर नहीं चलता है ।

अगर इसके आगे देखें, यूरोपियन यूनियन में 70 प्रतिशत बिजली को टैक्स करते हैं तो भारत में हम 50 प्रतिशत करते हैं । यह बात दूसरी है कि डिस्कॉम्स फेल्योर में हैं, लेकिन आज भी हम पर्यावरण के प्रति टैक्सेशन में गंभीर हैं और यह ओईसीडी की रिपोर्ट है । हम एमिशन ट्रेडिंग सिस्टम बना रहे हैं, हम इसमें कमज़ारे थे और इस विधेयक के माध्यम से आगे बढ़ रहे हैं । हमारा आज यहां खड़े हो कर यह कहना है कि सोच क्या होती है और देश के प्रधान मंत्री का विज़न क्या है । जब हम पर्यावरण संतुलन की बात कर रहे हैं तो यह हो रहा है कि देश के प्रधान मंत्री जी ने इंटरनेशनल सोलर अलायंस भी किया कि अगर यूरोप में अंधेरा रहेगा, अमेरिका में अंधेरा रहेगा तो भारत में रोशनी रहेगी क्योंकि भारत की बिजली इस रिन्यूएबल एनर्जी से बनेगी । हम उसे चीन को पहुंचाएंगे, अमरीका को पहुंचाएंगे । देश के प्रधान मंत्री ने दुनिया के पटल पर इंटरनेशन सोलर अलायंस की नींव रख दी है । यह हमारे लिए गौरव का विषय है ।

महोदय, अगर थोड़ा और आगे बढ़ें तो सबसे रोचक विषय यह है । … (व्यवधान) महोदय, हमारा दायित्व क्या है? कार्बन एमिशन और कार्बन फुटप्रिंट के बारे में बात करें तो स्वर्गीय अरुण जेटली साहब कहा करते थे और पूरी दुनिया में यह प्रचलित हुआ – पॉल्युटर्स पे । साहब, अमेरिका का पॉल्युशन क्या है? विकसित देश है, उनका पर कैपिटा पॉल्युशन 20 मिलियन मीट्रिक टन पर हैड है, रशिया का 11 है, ईयू का 9.4 है, जापान, 9.87 है और भारत का कितना है? भारत का 1.4 है और दुनिया का 4 है । हम तो इसमें सब अनुपालन कर रहे हैं । दुनिया के सामने है । लेकिन अगर साथ ही साथ देखा जाए, क्योंकि हमारी आबादी ज्यादा है । चीन आज दुनिया में सबसे ज्यादा कार्बन एमिशन कर रहा है that is about 10,175 million tonnes of carbon dioxide.

Then comes the United States of America, with a figure of 5,285 million tonnes. Of course, India stands at third place with 2,616 million tonnes. Russia emits 1,678 million tonnes. If you take per capita, it is the lowest in our country. As per the OECD Report, nations across the world emit around 35,000 million tonnes of carbon dioxide. Yes, it is a challenge, and we need to control it. यही सवाल है, क्योंकि मैं इसको वहां तक इसलिए ले जाना चाहता हूँ क्योंकि मेरे लिए वह हमेशा एक विषय रहा है, जिसको मैं इस सदन में भी कहता हूँ और वह है क्लाइमेट चेंज । यह समय है फिर से देश के लोगों को बताने का कि आखिर में कारण क्या है । इसका निर्णय हमें क्या करना है? हो सकती है कि इसकी थोड़ा कॉस्ट हमारे ऊपर ज्यादा आए, लेकिन आने वाली पीढ़ियों के बारे में यदि सोचना है, if we have to think about the posterity, we have to decide about it in this House. We have to decide under the visionary leadership of our Prime Minister.

I will tell you why I am saying this. सन् 1950 में अगर प्री-इंडस्ट्रियल समय में जब हम टैम्प्रेचर राइज़ की बात करते थे, उससे ज्यादा हम बढ़ चुके हैं और हम लोगों का लक्ष्य है क्योटो प्रोटोकॉल के पैरिस एग्रीमेंट में हमने कहा है कि इसको दो डिग्री तक करेंगे । क्यों? आज हमारी आबादी दुनिया की लगभग 7.2 बिलियन से ज्यादा क्रॉस कर गई है । परिणाम क्या हो रहा है? तापमान बढ़ रहा है, दुनिया का फूड प्रोडक्शन कम हो रहा है । यह इसका परिणाम है । इसका प्रभाव आज नहीं तो कल हम पर पड़ेगा । पानी का अभाव हो रहा है । वैसे भी पूरी दुनिया में सिर्फ 3 प्रतिशत पानी ही पीने लायक है, 97 प्रतिशत पानी पीने योग्य नहीं है । 3 प्रतिशत में से भी 1 प्रतिशत ही पीने योग्य पोटेबल वॉटर है और बाकी 2 प्रतिशत तो समुद्र में है, पहाड़ों की चोटियों पर है या धरती के नीचे है । पानी का अभाव है, ऐसी स्थिति में यदि यह संतुलन बिगड़ता है तो आने वाली पीढ़ियों में हम सब लोगों के लिए चिंता की बात है ।

पौराणिक रूप से कहते थे कि पीपल का पेड़ लगाएं । लेकिन एक पीपल का पेड़ चार दिन में एक पूरे व्यक्ति के ऑक्सीजन की व्यवस्था करता है, इसीलिए कहा गया है कि पीपल का पेड़ लगाया जाए । एक मधुमक्खी 80

किलोमीटर घूम कर आती है और एक चम्मच शहद बनाती है । मधुमक्खी और बाकी सब जो पॉलयुटेंट्स हैं, अगर हम देखें तो लगभग 400 मिलियन छोटी-छोटी तितलियां, छोटे-छोटे पतंगें, छोटी-छोटी मधुमक्खियां कभी भी हम लोगों से आ कर कुछ मांगती नहीं हैं । वे यह कहती नहीं हैं कि मेरा पेमेंट क्या हुआ, मैंने इतनी मेहनत कर के शहद बनाया है । वे यह कहती हैं कि हमारे बचाने का, हमारे संरक्षण का, पर्यावरण का संरक्षण कर दो, हम मुफ्त आपकी सेवा करते रहेंगे, कभी तुमसे मांगने नहीं आएंगे ।

महोदय, आज यह सदन यहां बैठकर यह तय कर रहा है कि मधुमक्खियों को हम कैसे बचाएंगे, तितलियों को कैसे बचाएंगे, ताकि आने वाली पीढ़ी यहां सुख-सुविधा से रह सके ।

महोदय, मैं एक छोटा-सा उदाहरण देता हूं । 300 मिलियन पशुओं की मौत होती है । पिछले दस वर्षों में 75,000 गिद्ध मर गए । इसका परिणाम क्या हुआ? जब पशु मरते हैं तो उन्हें पहले वल्चर्स खाते थे ।

वे अब उन्हें खा नहीं रहे हैं । वे वहां पड़े रहते हैं, प्यूट्रीफाई कर जाते हैं और उसमें से जो विष निकलता है, उसे एन्थ्रैक्स कहते हैं । जब गर्मी का मौसम आता है तो वह एन्थ्रैक्स पूरी दुनिया में फैलता है । जैसे सहारा डेज़र्ट से हवा चली तो भारत की तरफ राजस्थान से होते हुए दिल्ली के ऊपर भी आएगा । वे ऐसे छोटे-छोटे कीटाणु होते हैं कि अगर वे आपके शरीर में प्रवेश कर जाएं तो आपकी नर्वस सिस्टम को हार्म कर सकते हैं । ये सब चीजें 100 सालों में होंगी । इसे रोकने के लिए हम आज काम कर रहे हैं और इसीलिए इस प्रकार की व्यवस्था हम सब यहां कायम कर रहे हैं ।

महोदय, मेरे पास बहुत सारे तथ्य हैं । मैं इस विषय पर बहुत कुछ रखना चाहता हूं । लेकिन, आपने मुझे समापन से पूर्व दस मिनट का समय दे दिया, इसके लिए बहुत-बहुत आभार । लेकिन, यह नियम आज भर के लिए ही है और यहीं तक लागू है, इसके आगे लागू नहीं होगा ।

माननीय सभापति: जी । अब से दो मिनट पहले बताएंगे ।

श्री राजीव प्रताप रूडी: महोदय, यह मेरे लिए स्पेशल रूप से है, क्योंकि जो प्रस्तावना देता है, उसे इसकी थोड़ी-सी रियायत मिलती है ।

महोदय, पर्यावरण के प्रति देश के प्रधान मंत्री जी का और हम सब लोगों की एक बहुत बड़ी सोच है । माननीय मंत्री जी, मेरी बातों को ध्यान से सुनिए । मैं माननीय मंत्री जी को आभार देना चाहूंगा कि इन्होंने बिजली के क्षेत्र में बहुत अच्छा काम किया है । बिहार में तो विशेष रूप से इन्होंने बहुत अच्छा काम किया है । बिहार का विज़न-2025 है । आने वाले दिनों में बिहार को परिवर्तित कर देना है ।

महोदय, मेरे लिए चिंता का एक ही विषय है कि पूरे देश में बिहारी आगे हैं और बिहार पीछे है । माननीय मंत्री जी, इसका रास्ता हम लोगों को बिहार में निकालना है ।

महोदय, आपका बहुत-बहुत आभार ।

*__SHRI K. NAVASKANI (RAMANATHAPURAM):__ Hon Chairman Sir, Vanakkam. Thank you for allowing me to speak on The Energy Conservation Bill, 2022. The Union Government has woken up now at least after 6 years of signing the Paris agreement. I urge that by knowing the importance of Green Energy, this Union Government should concentrate and focus more on that at least from now onwards. This Government is known for false promises and uncertain commitments. Keeping in view the future of our younger generation and showing concern towards protecting our environment and nature, I urge that this Government should focus more on achieving the targets set as part of the nationally determined contributions mentioned in the Paris Agreement. It is a matter of concern that the target set by our

Government is not up to the mark or in tandem with the severity of the nature. Twenty-nine per cent of the world's Green House Gas emissions are from USA and European Union. USA and EU have set the target of achieving zero neutrality as regard Green House Gas Emissions. Moreover China, having 27 per cent of world's Green House Gas Emissions, too has set up a target of reaching zero neutrality as regards Green House Gas Emissions by the year 2060. Hon Prime Minister talks about new and emerging India time and again. But India has set a target of achieving this zeroneutrality as regards Green House Gas Emissions by 2070. India contributes only 6 per cent of world's Green House Gas Emissions. But it has set a lengthy period of reaching the target by the year 2070. The irony is that India making less contribution of Green House Gas Emissions has set up the target to be reached by 2070 as a matter of lagging behind all other high polluting countries of the world. If the highly polluting countries of the world can be able to reach this target well before us. Why can't we reach this target well before them? I want to raise this question. We should ponder over this issue as to why we are lagging behind other countries. This shows the lethargic attitude of this Union Government. The Objectives of the Energy Conservation Bill states among various things such as increased use of renewable energy in Industrial set-ups and transport sector infrastructure. But it is a great disappointment that there is no specific scheme with the Government for use of up-to-date technology in this field. This Government says that it is trying to increase the demand for new and renewable energy in our country; to reduce carbon emissions and to fulfil the set targets and commitments made as part of Paris agreement before the year 2030. We should also think of the fact that we had set up a target of achieving zero neutrality as regards Green House Gas Emissions by the year 2070 which is a lengthy period. Our Hon Prime

Minister at the Conference of Parties- CoP 26, announce about the Panchamrita. To change this as a real 'Panchmritam', something should be done. Otherwise it will remain as mere announcement. So your actions will be responsible for fulfilment of these commitments. Hon Prime Minister in his commitment expressed as part of Panchamrita Scheme, has stated that by the year 2030 the non-fossil fuel capacity of our country will be increased by 500 Mega Watt. Moreover he has stated that 50 per cent of the nation's energy demand will be fulfilled through renewable energy by the year 2030. What is the new technology you have? What is the alternative source of energy you are trying to provide? How will you implement this? I want you to clarify in this regard. I urge that your targets should not be mere targets. You should devise concrete schemes for implementing these proposals. You are spending the tax money paid by the general public. You should not waste our tax payer's money if you fail to achieve you set targets. You should go for effective use technology with prudent financial policies. Sectors such as Agriculture and transformed use of land contribute to 15 per cent of Green House Gas Emissions. What is the Governmental plan for reduction of GHG Emissions from these sectors? I think that there is no scheme you have in this regard. This Government is said to focus on solar energy. But 80 per cent of the solar energy components are imported from China. Government has put forth 2.6 billion dollar scheme for reducing this dependency on China. But a major chunk of this money will go to Adani and Ambani, the friends of Hon Prime Minister. You are fulfilling these targets of favouring your friends. Tamil Nadu is a pioneering State in the field of renewable Energy. Tamil Nadu ranks No. 1 in India on wind energy production. Tamil Nadu contributes as much as 45 per cent of wind energy production of our country.

I urge that Union Government should allocate funds and incentivise States like Tamil Nadu which are faring well in renewable energy sector particularly of wind energy. As regards Tamil Nadu, feasibility of producing solar energy is also good. It should be utilised as well. In my Ramanathapuram constituency as well in the coastal areas like Thoothukkudi, Tirunelveli, Kanniyakumari and particularly in the southern districts of Tamil Nadu, the feasibility study should be carried out for setting up of wind mills to produce renewable energy without affecting the environment. Similarly, there is a feasibility of setting up of wind mills in Western and Eastern Ghats particularly in areas like Pollachi and Coimbatore. The Union Government should work on this. Similarly biomass should be exploited so as to produce renewable energy in all the Municipal Corporations and 140 Municipalities. Our dependence on Coal as fuel should be brought down. With these few words I conclude. Thank you.

SHRI HASNAIN MASOODI (ANANTNAG): Sir, I stand in support of the Energy Conservation (Amendment) Bill, 2022. Some of the objectives of the Bill as spelt out are to mandate use of non-fossil sources including green hydrogen and green ammonia biomass, establish carbon markets, bring residential buildings within the fold of the energy conservation regime, and enhance the scope of energy conservation.

Sir, for long, industry has taken the global place to be the dumping ground for carbon emissions. This Bill is aimed at promoting energy conservation and putting an end to pollution. As a matter of fact, this Bill is an extension of 'polluter pays' principle and it combines all the three responses that we must adopt for energy conservation, that is, use of market forces, use of regulatory framework and also extra focus on renewable energy.

Sir, all the three have to work together if we have to achieve the targets. This Bill is also in the nature of commitment to Treaty obligations. While use of market forces and market framework is a welcome step, much depends on how this framework is put to use and work. If this framework does not work as expected, then it cannot bring about the desired results. Whatever is being done today is being done a little late here, because in the rest of the world, this use of market framework started much before. It started just after the Earth Summit of 1972. If we have started today and if we want to employ market forces and market framework to control carbon emission, then it is a welcome step. We must expect that whatever framework is provided under this Bill that is made to work efficiently and we are able to achieve our targets. At the same time, we should not bid goodbye to our regulatory framework. Both should work together.

As I said, last of all, we must have extra focus on renewable energy. We must encourage use of renewable energy so that we can have less and less emissions. When we make mention of renewable energy, what is depressing to note is that the Government has not taken adequate steps to encourage use of renewable energy. Government has not incentivised the use of renewable energy.

In lower Himalayan States, particularly in the State of Jammu and Kashmir, it is very important to incentivise use of solar energy and renewable energy because we know that forests constitute carbon VI, apart from six seas and oceans. Depleting forest line is a cause of concern for everyone. If we do not have forests, if our forests are in danger, then the important carbon sink that is available to us which absorbs part of the emissions that we make will no longer be available. So, I would like to request the hon. Minister to provide incentives in the

State of Jammu and Kashmir, just not to Jammu and Kashmir but to all the States in the lower Himalayas, so that the forest cover that is available in the country is saved, which in turn will help reduce emissions that are otherwise a cause of concern, not only in our country but to entire humankind, and will not play a role in climate change and ozone layer depletion.

While taking every step to make the market framework, that is sought to be employed, a success, industry should not be given a freehand. It is because dependence only on market framework without a regulatory framework is not going to bring about the desired results. We cannot give industry a freehand in making emissions only because they pay for it. Carbon trading is all right. But carbon trading has failed elsewhere because the only focus was placed only on carbon trading. Carbon trading has to work side by side with the regulatory framework. We should not downplay the importance of regulatory framework. If we put a cap on emissions, then only we will be able to achieve the objectives as spelt out in the Bill. At the same time, as I requested, we must place extra focus on use of renewable energy so that it is encouraged. In absence of this, the objectives of the Bill may not be achieved.

Thank you.

DR. M.K. VISHNU PRASAD (ARANI): Sir, first of all, I would like to thank hon. Sonia Gandhi Ji and Shri Rahul Gandhi Ji for giving me this opportunity to speak on the Energy Conservation Bill.

There are two types of energy, as we all know. One is the green energy and the other is the grey energy. Grey energy will give carbon and ash but green energy is derived from hydro, solar, and tidal sources,

and many other factors. This Bill mainly motivates the use of non-fossil renewable energy and discourages the use of fossil fuel. As we all know, this universe has a limited source of fossil fuel and according to the Paris Agreement, hon. Prime Minister has also promised that, by 2030, around 33 per cent to 35 per cent of reduction of carbon emission will be achieved by India. We appreciate it.

Now, let us see the salient features of the Bill. The first point is on the usage of alternative fuel like green ammonia, green hydrogen, bio mass and ethanol. At this point of time, I would like to say that the world's largest and the cheapest producer of green hydrogen is Adani. It is a fact. Where is the Government heading? There is no doubt that the Bill has to be passed. Conservation is important and carbon emission should be restricted but where? We have to see who is this Bill going to ultimately favour. Hindustan should not become ... *..... (*Interruptions*) Sir, it is a fact.

माननीय सभापति: यह रिकार्ड में नहीं जाएगा ।

... (Interruptions) ... *

माननीय सभापति : आप अपनी बात रखिए ।

... (व्यवधान)

माननीय सभापति : सौगत दा, इनको बोलने दीजिए ।

DR. M.K. VISHNU PRASAD: This Bill again proposes to give Carbon Emission Certificates which we appreciate. Thirdly, there is a provision of increase of members of the Governing Council of the Bureau of Energy Conservation from four to seven. We appreciate it. The fourth provision is very important which is giving a chance to the carbon

neutral companies. We all appreciate these provisions. But there are some grey areas where we have to focus.

Construction of green buildings is the first area. Of course, the investment is very high. It is around 15 per cent more and time consuming with special design and architect. Who is skilled in India to do it and how are you going to achieve this? It is a million dollar question.

Then, the carbon neutral companies will give energy. We welcome it but from where will these carbon neutral companies find sources to produce this energy? Obviously, they will be buying from some other company and how far are they going to be carbon neutral companies is again a space of ambiguity into which we have to go into depth. If that is going to emit more carbon like production of steel is giving 35 per cent carbon, then the idea gets defeated. Moreover, the Governing Body is giving the Carbon Certificate. It is not the Government which is giving it. Some NGOs may give it. Then people will have to believe the authenticity of this certification.

Lastly, the members of the Governing Body of the Bureau of Energy Conservation have under-utilised the funds by around 50 per cent in the last two years. This has to be taken seriously.

Most importantly, we are talking about clean energy. I would like to quote from Ramayana which you will not object to…… (*Interruptions*) In Ramayana, Rama was feeling very weak to defeat Ravana. So, he went and prayed Aditya. "यतो युद्ध परिस्थातम समरेष्टि याच्छितम" This was recited by Agasthya Muni to Rama as he had to derive energy from solar or Sun, Ravi or Hari. When that is the case, this Government has reduced the budget for Solar Energy Corporation, which is the only PSU

run by the Ministry of New and Renewable Energy, from Rs. 1800 crore last year to only Rs. 1000 crore this year.

Where is the balance? What is the justification that the Government is going to give? You have to increase the solar energy; you have to increase the generation of solar power. But you are reducing the fund allocation. At the same time, around 60 per cent subsidy on solar panels is being reduced by this Government and GST on it has been increased from 5 to 12 per cent. Where is the justification? The import duty for the solar panels has been increased. I appreciate that the Government wants to encourage the domestic manufacturing companies.

All appreciate that. But the domestic manufacturing companies have to import certain components from abroad. This import duty is going to cost them very heavily. So, these things have to be considered.

Sir, TATA is going to invest around rupees 311 billion in phased manner to achieve the carbon neutral status. Their two electric cars are having almost 70 per cent share. What is the Government of India doing? Why are they not promoting the electric vehicles to be manufactured by Government PSUs? Why are they keeping quiet? This Bill will be passed only to favour certain private companies. If they are contributing to the zero emission, I have no objection.

Ambani is going to invest around rupees 78 billion. Adani is going to invest around rupees 70 billion. Seeing that Adani is going to invest in zero carbon emission status, TotalEnergies, a French company, has invested around rupees 20 billion. It has taken 20 per cent stakes. Why are these things happening? Why can the Government not support a PSU for this? Around seven Maharatna companies have invested 11 times more on fossil fuel energy. Why can they not invest in this green

energy? The Government has to clarify these things. I strongly oppose this Bill for all these things. The concept of energy conservation is very good.

Today, the hon. Minister is going to pass this Bill without considering our viewpoints because of mammoth majority. He has exhausted a lot of energy on Electricity Bill. He has to conserve the energy in order to save our country. I strongly oppose the Bill.

Thank you.

SHRI ANUBHAV MOHANTY (KENDRAPARA): Sir, I, on behalf of my Party, Biju Janata Dal, rise to support the Energy Conservation (Amendment) Bill, 2022 which seeks to enable the provisions to make use of clean energy including green hydrogen mandatory and to establish carbon market.

This Bill seeks to mandate the use of non-fossil sources including biomass and ethanol for energy and feedstock along with the use of green hydrogen and green ammonia. It also proposes to enhance the scope of Energy Conservation Building Code and bring large residential buildings within the ambit of energy conservation regime.

It is important to note that the Energy Conservation Act, 2001 was last amended in 2010 to address various new factors which had emerged over a period of time and to provide for more efficient and effective use of energy and its conservation. A need has, thus, arisen to further amend the Act to facilitate climate targets committed at COP26 Summit for promotion of renewable energy and development of domestic carbon market to battle against climate change.

Now, I would like to highlight some features of this Bill and our observations. One of the unique features of the proposed amendment is

that it introduces the concept of carbon trading. Carbon trading is a fairly effective mechanism towards reducing carbon emissions and involvement of private players in sustainable climate change. It was adopted by the European Union to slow down the climate change. However, there are various drawbacks to it. Carbon trading involves high transaction costs, as each farm pollutes at varying levels and it is difficult to calculate the extent of pollution. Hence, there is a dire need to propose the parameters on the basis of which fair and accurate computation of carbon emissions will take place. Further, a mechanism to regulate carbon trading and ensure transparency is missing and it needs to be set up.

Sir, this Bill also introduces the 'concept of sustainable buildings', a phrase, which had been missing in the words of the Act. It provides norms and standards in the building code for energy conservation, and efficient use of renewable energy. This is a commendable feature as it fills the gap in the existing Statute, and is a progressive step in the direction of achieving sustainable development.

Another important feature in the proposed amendment is that it allows the State Commissions to make regulations and decide the fees payable for various applications. The Bill will also empower the State Governments to make rules regarding fees to be charged, services by the designated agency for promoting efficient use of energy along with the preparation of the budget of the designated agency. This accords the flexibility to States to make rules as per their specific requirements.

In conclusion, Sir, I would like to state that promotion of renewable energy conservation as well as efficient use of energy and carbon credit

trading are the need of the hour to achieve the sustainable development goals in line with the Paris Agreement.

For India to battle climate change, we must mandate the use of non-fossil resources and ensure that we reduce our dependence on carbon, which is very, very important. It is remarkable that this Bill also recognises vehicles and vessels as sources of energy exploitation. Carbon credit market comes at a high transaction cost. So, accurate parameters as well as transparent mechanisms for regulation of carbon trading need to be set up.

Sir, in the words of our hon. Chief Minister Shri Naveen Patnaik, Sir: "Sustainable management of our natural resources and bounties of Mother Earth is deeply linked to human health and better future. Let us all learn to live in harmony with nature and keep it healthy for future generation."

This push for carbon markets is especially essential as India aims to turn carbon-neutral by 2070. We wholeheartedly support this Bill, and at the same time hope that the Government looks into some of the concerns highlighted by us on behalf of our party, the Biju Janata Dal.

Thank you, Sir. Jai Hind, Vande Mataram.

SHRI N. K. PREMACHANDRAN (KOLLAM): Hon. Chairperson, I am thankful to you for giving me this opportunity to speak on this very important Bill.

The hon. Power Minister is one of the good learned friends of mine. But I am still in utter confusion whether to support this Bill or to oppose this Bill. Why? It is because this Bill is ambiguous, vague and unclear. Also, the intent of the legislation is not manifested in the Bill. That is the

basic reason why I am in a confusion whether to support this Bill or oppose this Bill.

I will explain it. The basic and the most important ingredient to be followed in a legislative process is: 'what is the intent of the Bill? What are the aims and objects of the Bill by which they are to be achieved?' Here, it is quite unfortunate to note that the intent of the amendment proposal is not manifested in the Bill.

If we look at the original, principal Energy Conservation Act, 2001, it was enacted to provide for the efficient use of energy and its conservation, for which a Bureau of Energy Efficiency was established to enforce the measures of this efficient use of energy and it conservation.

Sir, none of us in this House will oppose the basic concept of efficient use of energy and its conservation. Nobody opposes it; and we fully support it because it is the need of the hour. Not only for the present generation, but for the future generation also, it is highly essential. So, we fully support it.

Further, Sir, it was our commitment in COP 26, Glasgow Climate Change Conference. We have the "Panchamrit" having the five important elements, the five principles which the Government of India had committed in that Conference. By this amendment, as per the Statement of Objects and Reasons, the Government intends to (i) facilitate the achievement of "Panchamrit"— as five nectar elements presented by India in COP-26 (Conference of Parties -26) in Glasgow 2021; (ii) promote renewable energy and development of domestic Carbon market to fight climate change; (iii) introduce a new scheme of Carbon trading and mandate use of non-fossil energy sources."

Sir, here, I do support the aforesaid three provisions. They are: (i) mandate use of non-fossil energy sources by prescribing minimum consumption of non-fossil energy sources; (ii) bring large residential buildings under regime of Energy Conservation regime; and (iii) strengthening the Bureau of Energy Efficiency by increasing the number of Board Members . I do support them.

Sir, there is a new concept of carbon market. I have a very serious apprehension, for which, I am seeking a detailed clarification from the hon. Energy Minister. This is a new concept incorporated in this Bill. I reasonably apprehend that this Amendment Bill is designed with the sole objective to facilitate carbon trading. I draw your attention to one thing. It is very interesting to note the meaning of carbon trading or carbon market. It is not defined in the Bill. That is my strong objection. According to my limited knowledge or information or on the basis of my reference or homework, I could understand what is carbon trading. The carbon trading is a system of country's meeting the national carbon dioxide reduction by buying carbon credit as earned when a firm funds a project for a technology that is less polluting than the other options. For example, carbon emission is less polluted from the gas-based power plants than the diesel-based. I would like to know whether the amount of carbon saved is the credit. This is my information or my knowledge. Here, in this Bill, I would like to ask or seek one clarification from the hon. Minister. Was the caron trading or the carbon credit scheme explained? Nothing is being explained. Then, what for the Parliament? The Parliament has the authority to know what is meant by carbon credit scheme.

Sir, Section 2(db) is the definition clause or the explanation clause for the carbon credit scheme. It means, a Scheme for the reduction of

carbon emission notified by the Central Government under Clause (w) of Section 14. In Section 2(db), it is stated that it will be specified in Clause (w) of Section 14. What Section 14(w) says? It says that the Central Government may in consultation with the Bureau of Energy Efficiency specify the carbon credit scheme. Who knows what is the carbon credit scheme? The Parliament has the authority. It is the prerogative of the Parliament to know what is the carbon credit scheme. In Section 13, it is also explained. In Section 13 sub-Clause (te), the Bureau of Energy Efficiency has the power to recommend to the Central Government on the requirements to be specified in the carbon credit scheme. What are the requirements to be explained or incorporated in the carbon credit scheme will be recommended by the Bureau of Energy Efficiency. Section 14(w) will explain or specify a scheme and definition says that it will be as per Section 14(w).

I would like to know from the hon. Minister what is carbon credit scheme according to this legislation. According to this legislation, there is no specific, clear-cut definition as far as the carbon credit scheme is concerned.

HON. CHAIRPERSON: Hon. Member, please conclude.

… (*Interruptions*)

SHRI N. K. PREMACHANDRAN: Sir, I will conclude with two suggestions.

That means, you are putting the Parliament in darkness. My apprehension is that there are some ulterior motives and for which I would like to seek a clarification from the hon. Minister.

Sir, I am putting two suggestions. One is that it is very important to distinguish between trade 'within the country' and 'between the

countries'. I caution the Government not to lose our control over the forests to corporates in the name of carbon trading. Secondly, I urge upon the Government of India to use the UN forums to argue for the carbon reduction. Please remove the shortcuts like carbon trading. It is because climate change is a very serious issue. The world requests actual reduction in carbon emission to resolve this issue. The carbon emitters may avoid actual reduction in carbon emission in the name of carbon trading. That will further worsen the climate change. So, subject to this strong reservation on this carbon trading, I support other provisions of the Bill. I am seeking a crystal-clear clarification from the hon. Minister regarding this aspect.

With these words, I conclude. Thank you very much, Sir, for giving me this much of time.

श्री गौरव गोगोई (कलियाबोर) : महोदय, मुझसे पूर्व जो वक्ता था, उन्होंने कार्बन मार्केट और कार्बन ट्रेडिंग पर कई बातें रखी हैं, तो मैं आपके माध्यम से सरकार को कुछ सुझाव देना चाहूंगा । ये सच है कि इसको लेकर बहुत सारे डाउट्स और कंसर्न्स हैं, तो शायद बेहतर रहेगा कि सरकार इस बिल को आने वाले समय में स्टैंडिंग कमेटी में रेफर करे । हम भारत में किस प्रकार से कार्बन मार्केट और कार्बन ट्रेडिंग लागू कर पाएं, ताकि उसके प्रति हम विचार-विमर्श कर सकें ।

मेरी सबसे पहले सरकार से ये गुजारिश होगी कि जब वे इमिशंस ट्रेडिंग की बात करते हैं, तो सरकार लेजिस्लेशन के द्वारा इमिशंस पर एक कैप बनाए ।

आप एक हार्ड कैप इंट्रोड्यूस करें, ताकि जो हाई इमिशंस एनटीटीज़ हैं, उनको पता चल जाए कि वे कौन से कैप तक इमिट कर सकते हैं और किसके बाद वे कार्बन ट्रेडिंग कर सकते हैं । अगर हम चाहते हैं कि वास्तव में इंडस्ट्रीज़ इस कार्बन ट्रेडिंग मैकेनिज्म को अपनाए तो हमें इंडस्ट्रीज़ को यह पहले से बताना पड़ेगा कि ग्रीनहाउस इमिशंस के लिए हार्ड कैप क्या होना चाहिए । इवन, कहीं न कहीं ये इमिशंस ट्रेडिंग दुनिया में सफल हुए हैं तो कहीं पर ये विफल हुए

हैं । इसलिए हमें इस पर जोर देना है, क्योंकि न सिर्फ इसमें क्लाइमेट चेंज जुड़ा हुआ है, बल्कि इसमें वायु प्रदूषण भी जुड़ा हुआ है ।

दूसरी बात यह है कि जो कंपनीज़ वास्तविकता में कार्बन ट्रेडिंग अच्छी तरह से कर सकती हैं, उनको हमें इंसेंटिव देना चाहिए और जो कंपनीज़ नहीं कर पा रही है, इसमें वे चोरी कर रही हैं, उनके लिए भी आप इस लेजिस्लेशन में स्ट्रिक्ट पैनल्टी लाइए, जो कि वर्तमान लेजिस्लेशन में नहीं है ।

तीसरी बात यह है कि हमने कार्बन ट्रेडिंग को देखा हुआ है । खासकर पावर जनरेशन में देखा है । पश्चिमी देशों में यह देखा गया है कि वहां पर जब भी कार्बन ट्रेडिंग या किसी प्रकार की नई पॉलिसीज़ से कंपनीज़ पर एक्स्ट्रा कंप्लायंस बर्डन आता है तो वह पूरा का पूरा बर्डन ग्राहकों को दे देती हैं । ऐसा बहुत हुआ है । The power sector transfers the burden of these emissions to the consumers. इसलिए हमें कहीं न कहीं डर उस इलेक्ट्रिसिटी बिल से भी है कि अगर आप पूरी तरह से इसे प्राइवेटाइज कर देंगे और आने वाले समय में अगर कोई निजी कंपनी अपना बहुत ज्यादा टैरिफ बढ़ा देती है तो हम उससे गरीब और किसानों को कैसे बचा पाएंगे?

चौथा, सरकार की तरफ से यह सुझाव है कि आपको रेवेन्यू मिल सकता है । इमिशंस ट्रेडिंग के साथ आपको बहुत अच्छा रेवेन्यू मिल सकता है, लेकिन आप इस रेवेन्यू को लेकर कहां जाएंगे? रेवेन्यू से आप सिर्फ स्टेट फिस्कल या फिस्कल हेल्थ को ठीक कर सकते हैं, लेकिन वास्तविक रूप से आज जो सबसे गरीब लोग हैं, जो कृषक हैं, उनकी आप इस रेवेन्यू से मदद कर सकते हैं । आज दुनिया में एनर्जी कोस्ट बढ़ गई है । अगर आप गांवों में जाएंगे या किसी भी क्षेत्र में जाएंगे तो वे सब बोलेंगे कि आज इलेक्ट्रिसिटी बिल बढ़ रहा है । आज ज्यादा पैसे देने पड़ते हैं । इसलिए आपको जितना भी रेवेन्यू मिले, उससे गांवों में या छोटे-छोटे कस्बों में लोगों को सहायता मिले, उसे आप देखिए ।

सर, मुझे तीन पॉइंट्स के बारे में और बोलना है । आखिरी के जो तीन पॉइंट्स हैं, उसमें यह है कि आपने सबसे पहले पावर जनरेशन की बात की है कि यह हमारे पावर रिन्यूएबल्स आएंगे, ये विंड्स आएंगे, ये सोलर्स आएंगे, ये

हाइड्रो पावर्स आएंगे, लेकिन ग्रिड का क्या होगा? क्या आज हमने उस प्रकार के ग्रिड्स बनाए हैं, जो हाइब्रिड मॉडल में चल पाए, जिसे हाइड्रो पावर से चलाया जाए, जिसे थर्मल से चलाया जा सके, विंड से चलाया जा सके या सोलर से चलाया जा सके? इस प्रकार के ग्रिड्स पर क्या हमने रिसर्च की है या इन्वेस्ट किया है? क्या हमने किसी तरह का पायलट किया है? यदि हम सिर्फ प्रोडक्शन करेंगे और ट्रांसमिशन या डिस्ट्रीब्यूशन पर ध्यान नहीं देंगे तो यह सिर्फ आपका प्रोडक्शन ही रह जाएगा । आज हम समुद्र से घिरे हुए हैं । इंडियन ओसियन हमारे दक्षिण में है । आज एक टाइडल एनर्जी को लेकर भी बातें होती हैं । It is a huge form of renewable energy. आज ऐसे कुछ छोटे-छोटे देश हैं, जो टाइडल एनर्जी में सबसे आगे हो गए हैं । आज स्कॉटलैंड जैसा छोटा देश टाइडल एनर्जी में बहुत आगे हो गया है । हम कब आगे होंगे, यह हम जानना चाहते हैं । इसलिए हमारी गुजारिश है कि आप रिसर्च एंड डेवलपमेंट पर जोर दें । नई एनर्जी तथा नए स्टार्टअप्स पर जोर दें । यह जिम्मेदारी न केवल केन्द्र सरकार और राज्य सरकारों की बनती है, बल्कि हमारी जो निजी कंपनियां हैं या जो स्टार्टअप्स हैं, उनको भी हम तंदुरुस्त कर सकते हैं ।

मैं लास्ट में यह बोलना चाहूंगा कि आपने अमोनिया की बात की है । आप कहीं न कहीं ग्रीन मेथेनॉल की भी बात कीजिए, क्योंकि इस देश में मेथेनॉल पर बहुत बातचीत हो रही है । पूरा बायोमास बेस मेथेनॉल है, वह भी बहुत कार्बन इमिटिंग है । हम बायोमास बेस मेथेनॉल जनरेशन की बात कर रहे है, वह भी बहुत हाई इमिटिंग है । इसलिए इलेक्ट्रॉनिक्स से जो ग्रीन मेथेनॉल आए, उस पर भी आप जोर दीजिए ।

लास्ट में मैं यह बोलना चाहूंगा कि हमने जो भी रिन्यूएबल प्रोजेक्ट्स देखे हैं, उसके लिए हमें अच्छा लगता है कि वह तमिलनाडु में है, अच्छा लगता है कि आपके स्टेट राजस्थान में है, लेकिन हमें भी यह चाहिए कि उत्तर पूर्वांचल में, जहां पर सोलर इंटेंसिटी है, आप वहां पर एक ऐसी टेक्नोलॉजी स्थापित कीजिए, जिससे उत्तर पूर्वांचल में भी हम रिन्यूएबल एनर्जी का उत्पादन कर पाएं । हमने हाइड्रो पावर के साथ उत्पादन किया है, लेकिन हम हमारे एन्वायर्नमेंट और बायोडायवर्सिटी के साथ बहुत कन्सर्न्ड है । इसलिए मैं चाहूंगा कि आप

रिन्यूएबल एनर्जी और बायोमास पर अच्छी तरह से रिसर्च करके उत्तर पूर्वांचल को भी ग्रीन इंडिया में भाग लेने का एक मौका दें ।

माननीय सभापति: डॉ. श्रीकांत एकनाथ शिंदे – उपस्थित नहीं ।

डॉ. मनोज राजोरिया जी, आप दो मिनट में अपनी बात पूरी कीजिए ।

डॉ. मनोज राजोरिया(करौली-धौलपुर): धन्यवाद, माननीय सभापति महोदय ।

महोदय, मैं आज एनर्जी कंजर्वेशन अमेंडमेंट बिल, 2022 के समर्थन में बोलने के लिए खड़ा हुआ हूं । मैं माननीय प्रधानमंत्री जी और ऊर्जा मंत्री जी को धन्यवाद देता हूं कि वर्ष 2014 में सरकार आने के बाद देश के प्रत्येक व्यक्ति तक बिजली पहुंचाने का काम माननीय प्रधानमंत्री जी के नेतृत्व में देश में किया जा रहा है, उसी की एक कड़ी के रूप में यह विधेयक आज लोक सभा में लाया गया है ।

महोदय, इस विधेयक में बहुत से ऐसे सुधार हैं, जो देश को आज से 100 साल बाद भी रिन्यूएबल एनर्जी किस तरीके से उपलब्ध करा सकते है, उसको आगे लेकर जाएगा । जो पेरिस का समझौता, 'कॉप-26' समझौता किया गया था, सस्टेनेबल डेवलपमेंट का जो समझौता किया गया था, उसको भी प्राप्त करने में यह महत्वपूर्ण योगदान देगा । हमने जो 'वन नेशन वन ग्रिड' बनाई है, उसके माध्यम से रिन्यूएबल एनर्जी के माध्यम से, ग्रीन एनर्जी के माध्यम से किस तरीके से देश रिन्यूएबल एनर्जी के स्रोतों को बढ़ाता जाएगा और जो फॉसिल एनर्जी है, जो पारम्परिक ऊर्जा का स्रोत है, जिससे कॉर्बन एमिशन बहुत ज्यादा होता है, उसको कैसे कम किया जाएगा, इस क्षेत्र में यह बिल बहुत महत्वपूर्ण योगदान देगा । महोदय, इसमें बहुत सारी चीजें हैं, जैसे कार्बन मार्केट की बात हमारे कुछ मित्र कर रहे थे । किसी भी चीज की ऊर्जा की जब ग्रेडिंग की जाती है, आज शिक्षा के क्षेत्र में भी 'नैक' की ग्रेडिंग की जाती है, इसी प्रकार से ऊर्जा के क्षेत्र में जब कार्बन मार्केटिंग की जाएगी, तब उसका एक सर्टिफिकेशन भारत सरकार या उसकी किसी अथोराइज्ड एजेंसी द्वारा किया जाएगा, तब किसी संस्था को यह सर्टिफिकेट दिया जाएगा कि उसकी जो ऊर्जा उत्पादन शक्ति है, उसमें

रिन्यूएबल एनर्जी का कितना योगदान है और फॉसिल एनर्जी का कितना योगदान है ।

सभापति महोदय, मुझे लगता है कि इस बिल के माध्यम से भारत राज्यों के साथ अच्छा समन्वय करेगा, क्योंकि इसमें राज्यों को शक्ति दी गई है कि वे अपनी आवश्यकता के अनुसार रिन्यूएबल एनर्जी का अधिक से अधिक उपयोग करें । मैं माननीय प्रधानमंत्री जी और माननीय ऊर्जा मंत्री जी को धन्यवाद देना चाहूंगा कि जिस तरीके से भारत सरकार यह कानून लेकर आई है, इसके माध्यम से देश की ऊर्जा आवश्यकताओं को, रिन्यूएबल एनर्जी की आवश्यकताओं को अगले 100 वर्षों में पूरा करके, न सिर्फ प्रत्येक भारतीय व्यक्ति के घर तक पहुंचाने का काम किया है, बल्कि दुनिया में भारत का नाम और भारत की लीडरशिप किस तरीके से स्थापित की जाए, प्रत्येक व्यक्ति के घर में रोशनी की जाए, उस रोशनी को पहुंचाने का काम भी इस बिल के द्वारा किया जाएगा ।

सभापति महोदय, रिन्यूएबल एनर्जी के माध्यम से आज इस देश में इतना बड़ा काम किया जा रहा है, अगर मैं पिछले 8 वर्षों की बात करूं तो वर्ष 2014 से अब तक माननीय प्रधानमंत्री जी के नेतृत्व में जिस तरीके से विद्युत सुधार के काम किए गए हैं, मैं सिर्फ इन कामों का नाम लेना चाहूंगा । अगर मैं विद्युत के क्षेत्र में लाई गई जनकल्याणाकारी नीतियों की चर्चा करूंगा तो मुझे लगता है कि कई घण्टे कम पड़ जाएंगे, लेकिन मुझे दो मिनट का समय दीजिए, मैं इन नीतियों का सिर्फ नाम बताना चाहूंगा ।

वर्ष 2014 के बाद में जिस तरीके से दीन दयाल उपाध्याय ग्राम ज्योति योजना लाई गई, इसके माध्यम से देश में 83 नए सब-स्टेशन लगाए गए और 284 का संवर्धन किया गया, ट्रांसमिशन की स्थापना की गई है । एकीकृत विद्युत विकास योजना लाई गई है, सौभाग्य योजना लाई गई है, जिसमें हर घर में बिजली पहुंचाने का काम किया गया और स्मार्ट मीटरिंग का काम किया गया । आज देश में 19 लाख से ज्यादा स्मार्ट मीटरों की स्थापना की जा चुकी है । जल के माध्यम से, विद्युत के माध्यम से, सोलर एनर्जी के माध्यम से, हाइड्रोजन एनर्जी के

माध्यम से और ऐसे ही अनेक ऊर्जा के नए स्रोतों के माध्यम से देश के अंदर ऊर्जा का उत्पादन कैसे हो, उससे कॉमर्शियल उत्पादन हो, रेजिडेंशियल उत्पादन हो, कृषि क्षेत्र में हो और न सिर्फ भारत की आवश्यकता को पूरा किया जाए, बल्कि विदेशों में भी कैसे निर्यात किया जा सकता है, इसका प्रयास किया गया है । मैं यह विश्वास करता हूं कि ऊर्जा के माध्यम से यह देश, प्रधानमंत्री जी के नेतृत्व में विश्व शक्ति और विश्व गुरू बनने की ओर आगे बढ़ेगा । धन्यवाद ।

माननीय सभापति : डॉ. श्रीकांत एकनाथ शिंदे, आप दो मिनट में अपनी बात पूरी कीजिए ।

डॉ. श्रीकांत एकनाथ शिंदे (कल्याण): सभापति महोदय, आपने मुझे इस बिल पर बोलने का अवसर दिया है, इसके लिए धन्यवाद देता हूं । बेंजामिन फ्रैंकलिन ने कहा था :

"When the well is dry, we know the worth of water."

उनकी कही हुई यह बात आज सबसे ज्यादा प्रासंगिक है, क्योंकि आज जलवायु परिवर्तन पूरे देश में चर्चा का एक विषय है ।

इसका सबसे प्रमुख कारण फॉसिल फ्यूल का इस्तेमाल है । हमारे प्रधान मंत्री जी ने ग्लास्गो सबमिट में भारत का पक्ष रखा, जिसके अंतर्गत हमारे एमिशन टारगेट्स क्या होंगे, किस प्रकार हम रिन्यूएबल एनर्जी पर ध्यान केंद्रित करेंगे और कैसे भारत जलवायु परिवर्तन के विषय पर एक अग्रणी भूमिका में रहेगा । हमारी प्राथमिकता अब यह होनी चाहिए कि किस प्रकार इस लक्ष्य को निर्धारित समय सीमा में प्राप्त किया जाए और हमारा वर्तमान तथा भविष्य सुरक्षित किया जाए । आज इस सदन में हम एनर्जी कंजर्वेशन अमेंडमेंट बिल पर चर्चा कर रहे हैं, जो सबसे पहले वर्ष 2001 में लाया गया था और वर्ष 2010 में अमेंड हुआ था । आज 12 वर्ष बाद इस कानून में संशोधन किया जा रहा है । देश में ऊर्जा का संरक्षण करना बहुत ही जरूरी हो गया है । वर्तमान में ऊर्जा का संरक्षण करने से भविष्य में आने वाली पीढ़ियों के लिए कई प्रकार की समस्याएं कम हो जाएंगी । यदि वर्तमान में ऊर्जा संरक्षण नहीं किया गया तो भविष्य में आने वाली पीढ़ियों

को काफी समस्याओं का सामना करना पड़ेगा । ऊर्जा या एनर्जी की बात करें तो इसका उल्लेख हमारे शास्त्रों में भी है । ऋग्वेद, यजुर्वेद और अथर्ववेद जैसे हमारे शास्त्रों में ऊर्जा का वर्णन है । हमारे देश में ऊर्जा हर एक्टिविटी का स्रोत है, चाहे वह अर्थव्यवस्था से संबंधित हो या आम आदमी के जीवन से हो । इसलिए आज यह बिल और भी महत्वपूर्ण है, क्योंकि यह हमारा भविष्य तय करेगा और सस्टेनेबल डेवलपमेंट की जो बात है, उसके गोल को भी हम अचीव कर सकेंगे ।

महोदय, क्लाइमेट चेंज का जो मुद्दा है, उसमें बाढ़ तथा सूखा जैसी प्राकृतिक आपदाएं और भीषण होती जा रही हैं । उसमें 90 हजार करोड़ रुपये से भी ज्यादा का नुकसान होता है । यह हर साल की कहानी है । इसमें बहुत से लोग, जिनमें किसान, महिलाएं, बच्चे और बुजुर्ग व्यक्ति एक नकारात्मक ढंग से प्रभावित होते हैं । आज सदन में चर्चा और संवाद हो रहा है । मुझे भरोसा है कि सरकार एक सकारात्मक एक्शन प्लान की संरक्षा करेगी, क्योंकि यह विषय राजनीतिक नहीं, बल्कि राष्ट्रीय हित और हमारे विकास से संबंधित है । इस विधेयक के माध्यम से सरकार बहुत सारे सकारात्मक बदलाव ला रही है, क्योंकि एनर्जी कंजर्वेशन एक डायनेमिक और इवॉल्विंग सब्जेक्ट है तथा टेक्नोलॉजी के साथ हम क्लीन एनर्जी की तरफ भी भर रहे हैं ।

सर, मेरे कुछ सुझाव हैं । इस विधेयक में क्लोज थ्री के माध्यम से सरकार ने एनर्जी एफिसिएंशी के सदस्यों की संख्या 26 से बढ़ाकर 37 कर दी है और इस कमेटी में मेजर कंपोजीशन ब्यूरोक्रेट्स का है, लेकिन एनवायरनमेंटलिस्ट का कोई रिप्रेजेंटेशन इसमें नहीं है । इस संसद में हमारे ऐसे कई साथी हैं, जो एनवायरनमेंट के लिए अच्छा काम भी कर रहे हैं ।

मेरा सुझाव है कि इस कमेटी में सब्जेक्ट स्पेशलिस्ट कि ज्यादा रिक्वायरमेंट है । मैं मंत्री जी से निवेदन करूंगा कि इसमें ऐसे लोगों को भी डालें । इसके अतिरिक्त इस विधेयक में अर्बन लोकल बॉडीज और पंचायत का भी कोई प्रतिनिधित्व नहीं है । ऐसे इंस्टीट्यूशंस का दायित्व सबसे मैक्रो लेवल पर एनर्जी कंजर्वेशन करना है तो मैं निवेदन करूंगा कि इसमें यूएलबी और पंचायत को भी भागीदार बनाया जाए ।

मेरा इसमें एक और सुझाव है कि रिन्यूएबल एनर्जी के अंतर्गत सबसे ज्यादा शेयर सोलर एनर्जी का है, लेकिन वर्तमान में सोलर एनर्जी का प्रयोग सिर्फ इंडस्ट्रियल या कमर्शियल एंटिटीज द्वारा किया जा रहा है, लेकिन रेजिडेंशियल सेक्टर में अभी भी यह स्कीम पॉपुलर नहीं है । इसका प्रमुख कारण है कि रेजिडेंशियल एरियाज़ में सोलर प्लांट या रूफटॉप ग्रिड लगाने के लिए किसी भी प्रकार का इंसेंटिव नहीं दिया जाता है । जिस प्रकार से आज इस बिल के माध्यम से आप ऑफिस बिल्डिंग और रेजिडेंशियल एरियाज़ को एनर्जी कंजर्वेशन कोड के अंतर्गत ला रहे हैं, वैसे ही रेजिडेंशियल सोलर सब्सिडी या इंसेंटिव के लिए भी सरकार कोई योजना लाए ।

महोदय, इसके अलावा मेरा एक और सुझाव है कि सरकार द्वारा 50 में से सिर्फ 39 सोलर प्लांट्स को स्वीकृति दी गई है और उसमें से सिर्फ 8 पार्क्स का काम पूरा किया जा सका है और 6 पार्क्स ऐसे हैं, जिनका पार्शियल कंप्लीशन हुआ है । हमारा 40 गीगावाट का लक्ष्य अभी भी पूरा नहीं हो पाया है । मैं मंत्री जी से निवेदन करूंगा कि इसे मिशन मोड में पूरा किया जाए । सोलर पावर प्लांट लगाने के लिए सबसे बड़ा इश्यू जमीन की उपलब्धता का है । इसके लिए सरकार को पीएसयू की सरप्लस लैंड को यूटिलाइज करने की योजना बनानी चाहिए । इसके अतिरिक्त जैसे कोचीन एयरपोर्ट फुली सोलर पावर प्लांट पर चल रहा है, वैसे ही अन्य एयरपोर्ट्स, बस स्टैण्ड्स, रेलवे स्टेशन्स को भी सोलर प्लांट्स पर चलाने की योजना बनाने की आवश्यकता है । इसके अतिरिक्त हमारा फोकस अभी तक सिर्फ स्टैटिक सोलर प्लांट्स पर है, लेकिन अब हमें फ्लोटिंग सोलर पावर प्लांट्स पर ध्यान देने की आवश्यकता है । विश्व का सबसे बड़ा सोलर पावर प्लांट मध्य प्रदेश के खाण्डवा में नर्मदा नदी पर बनाया जा रहा है । मेरा सुझाव यह है कि देश के अन्य राज्यों में भी नदियों पर ऐसे सोलर पावर प्लांट्स लगाने की आवश्यकता है ।

16.00 hrs

क्योंकि ये न सिर्फ एनर्जी जेनरेट करेंगे, बल्कि इन्हें हम टूरिस्ट डेस्टिनेशंस की तरह विकसित कर सकते हैं ।

मेरा अगला सुझाव हाइब्रिड मॉडल से संबंधित है । अब हमें हाइब्रिड मॉडल ऑफ रिन्युएबल पर ध्यान केंद्रित करने की आवश्यकता है । सरकार ने सोलर विंड हाइब्रिड प्रोजेक्ट की एक योजना बनाई है, लेकिन अब आवश्यकता है कि सोलर एनर्जी के साथ अन्य रिन्युएबल एनर्जी सोर्सेज को भी हाइब्रिड मॉडल पर शुरू किया जाए । जैसे वेस्ट अफ्रीका में नॉर्वे सरकार एक सोलर हाइड्रो हाइब्रिड प्रोजेक्ट बना रही है, घाना, वेस्ट अफ्रीका में चार सौ मेगावाट के हाइड्रो सोलर प्लांट्स का निर्माण हो रहा है ।

कल मिधुन रेड्डी जी ने आंध्र प्रदेश में सोलर हाइड्रो पावर प्लांट का एक उदाहरण दिया था । मुझे लगता है कि दिन में सोलर पावर प्लांट काम करेगा और रात में ग्रैविटी के माध्यम से इलेक्ट्रिसिटी जेनरेशन होगा । यह एक अच्छा मॉडल है, इसे पूरे देश में रेप्लिकेट करना बहुत जरूरी है ।

हम स्मार्ट मीटर्स लगाते हैं, लेकिन उनसे हमें केवल रीडिंग का अनुमान मिलता है । हमें यह अनुमान नहीं मिलता है कि कौन-सा एप्लायंस कितना एनर्जी कंज्यूम कर रहा है? स्मार्ट मीटर्स सिर्फ एनर्जी रीडिंग के लिए न हो । पहले के पुराने मीटर्स को चेंज करके केवल डिजिटाइज किया गया है और उनको स्मार्ट मीटर्स कहा गया है । मुझे लगता है कि जैसे विदेशों में है कि कौन-सा एप्लायंस कितनी एनर्जी कंज्यूम कर रहा है, तो एनर्जी सेविंग के लिए हम प्रयत्न कर सकते हैं ।...(व्यवधान)

HON. CHAIRPERSON: Thank you Dr. Shinde.

DR. SHRIKANT EKNATH SHINDE: Sir, I will make one last point.

Coming to international best practices bringing in here learning outcomes from other countries on energy efficiency measures could be relevant to maximise the gains from energy efficiency. For example, Japan has developed a carbon reduction reporting system for small and medium enterprises which involves both mandatory and voluntary reporting to the Tokyo Municipal Government. Based on these inputs,

the Tokyo Municipal Government then educates the SMEs about e-strategies to gear them in a desirable direction.

If you look at Brazil, an improved public transportation system has led to one of the lowest per capita gasoline consumptions in Brazil despite the second highest car ownership rate.

इन सुझावों के साथ मैं अपनी बात समाप्त करता हूं । यह बहुत अच्छा विधेयक है । इसमें कुछ सुधारों की आवश्यकता है ।...(व्यवधान)

THE MINISTER OF POWER AND MINISTER OF NEW AND RENEWABLE ENERGY (SHRI R.K. SINGH): Thank you, Chairman Sir. I want to first thank all the hon. Members who spoke – Jagdambika Pal ji, Mahua Moitra ji, Jayadev Galla ji, P.V. Midhun Reddy ji, Santosh Kumar ji, Girish Chandra ji, G. Ranjith Reddy ji, Adhir Ranjan Chowdhury ji, Supriya Sule ji, Rajiv Pratap Rudy ji, K. Navaskani ji, Hasnain Masoodi ji, Pon Gautham Sigamani ji, M.K. Vishnu Prasad ji, Anubhav Mohanty ji, N. K. Premachandran ji, Gaurav Gogoi ji, Manoj Rajoria ji, Shrikant Eknath Shinde ji. The debate was poised and most of the members have supported this Bill.

16.04 hrs (Hon. Speaker *in the Chair*)

Hon. Speaker, Sir, in the power sector there are many things which we can be proud of as a country.

इस सेक्टर में हमने जो काम किया है, उस पर हमें दुनिया भर में गर्व करने का अधिकार है ।

When we connected every village in just about 987 days – the Prime Minister had given us a target of 1,000 days – at that time, the International Energy Agency came out with a tweet saying that this was the best news in the energy sector in 2018. We connected 28.6 million

homes. Now, the figure stands at 28.8 million homes. हम लोगों ने हर घर को कनेक्ट किया है । The direction still stands that अगर कोई घर छूटा हुआ है, तो हमें उसे भी कनेक्ट करना है । If any house is left out, that also has to be connected. When we connected 28 million homes in just about 18-19 months, the International Energy Agency said that this was the largest expansion of access in the shortest time frame ever in the history of the power sector.

We have done this as a country. In one stroke, we connected every village, every home. We converted our country from power deficit to power surplus. Today, we have about 4,00,000 MW installed capacity. We connected the whole country to one grid, converting our grid into the largest grid in the world. These are the things one should be proud of. We should be proud of it. This is not me saying it. All the countries say it. We can be proud of our record in energy transition in the installation of renewable energy capacities. We can be proud of it as a country.

Mr. Speaker Sir, our per capita emissions are one-third, the lowest in the world. Our per capita emissions are the lowest in the world. Despite that, we have emerged as the only large economy, and the only G-20 country whose energy transition is in consonance with the goal of maintaining a sub two-degree rise in global temperature. हमारा पर-कैपिटा एमिशन दुनिया में सबसे कम है । लेकिन एनर्जी ट्रांजिशन में और एमिशंस कम करने का जो टारगेट है, उसमें हम दुनिया के लीडर्स में एमर्ज किए हैं । अभी रिन्यूएबल एनर्जी कपैसिटी की बात हो रही थी ।

माननीय अध्यक्ष महोदय, जैसा कि मैंने पिछली बार भी कहा था कि आज हमारी नॉन-फॉसिल फ्यूल की स्थापित क्षमता 1,67,000 मेगावॉट की हो गई है और लगभग 82 हजार मेगावॉट अंडर-इंस्टॉलेशन है । जिस गति से रिन्यूएबल एनर्जी में नॉन-फॉसिल फ्यूल की बढ़ोतरी हुई है, अगर उसमें से न्युक्लियर

निकाल दें, तो हमारी स्थापित रिन्यूएबल एनर्जी कपैसिटी, जो 1,61,000 मेगावॉट है और 72 हजार मेगावॉट अंडर-इंस्टॉलेशन है । लोग कह रहे थे कि, we had promised that by 2022, we will establish 175 GW of renewable energy capacities, and we have missed it. But this is the position, we have not missed the target. We are not only on the target, but in fact, we are ahead of the target. We would have been much ahead of the target if COVID-19 had not intervened. Remember, I am only talking about renewable energy capacity. I am not adding nuclear. My installed renewable energy capacity is 161 GW and 72 GW is under installation. We have had the fastest rate of growth of renewable energy capacities in the world. जिस गति से हमने रिन्यूएबल एनर्जी कपैसिटी को जोड़ा है, यह दुनिया में सबसे तेज गति है । यह हम नहीं कह रहे हैं, the whole world says it. So, as a country, we can be proud of it. One of our NDCs we have fulfilled nine years in advance, is capacity. Now, our established non-fossil capacity is more than 41 per cent of my total capacity . … (*Interruptions*) Let me complete. … (*Interruptions*)

माननीय अध्यक्ष : माननीय मंत्री जी, मैं एक बार फिर आपको बताता हूँ । मैं सभी मंत्रियों और सभी सदस्यों को कहता हूँ । अगर कोई माननीय सदस्य बीच में बोलने के लिए उठ जाएं, तो आप उनका जवाब मत दीजिए ।

SHRI R.K. SINGH: Thank you, speaker Sir. so, as I said, our rate of renewable energy capacity has been the fastest in the world. It is not me saying it, the whole world says it. We have emerged as the most attractive destination for investments in renewables. This is not me saying it, the whole world is saying it. This is something which has happened, by shall we say, a consensus. Now in many countries, you will find that there is not much of a consensus as far as energy transition is concerned.

In many developed countries, there is no consensus. In our country, there is a consensus. हमारे देश के सभी राज्य इस बात पर सहमत हैं कि हाँ, हमें रिन्यूएबल एनर्जी कपैसिटी लगानी चाहिए, हमको एनर्जी ट्रांजिशन करना है, हमको अपने एमिशंस कम करने हैं । जैसा कि हमने कहा कि one NDC we have achieved nine years in advance. दूसरा एनडीसी हमने पेरिस में प्लेज़ किया था । दो प्लेज़ेज किए गए थे । एक यह था कि हम वर्ष 2030 तक अपने पॉवर जेनरेशन कपैसिटी का 40 प्रतिशत नॉन-फॉसिल से कर देंगे । वह हमने वर्ष 2021 में कर दिया । दूसरा, हमने कहा था कि हम अपने एमिशंस इनटेंसिटी को घटाएंगे as against 2005 levels by 33 to 35 per cent by 2030. ऑलरेडी हमारा जो एचीवमेंट है, it is nearing 30 per cent. उसे भी हम लोग समय के पहले अचीव कर लेंगे । यह सभी लोगों की सहमति से हुआ ।

यहाँ पर मिसिंग टारगेट्स की बात हो रही थी । We are ahead of the target. Please be proud of it. The whole world understands this and accepts this. We are ahead of the target, forget about missing targets. This is one thing which we have done. We can be proud of it in the energy sector.

Now, basically, people talked about how the Bureau of Energy Efficiency has fallen short of utilization of its Budget. The purpose is not cent per cent spending the money. The purpose is to ensure achieving what one had set out to achieve, and they have achieved it. As I said, हमारा जो एमिशन्स रिडक्शन हुआ है, that is because of the Bureau of Energy Efficiency. एमिशन्स रिडक्शन कैसे हुआ है? हम लोगों ने इंड्रस्ट्री में CO_2 एमिशन्स की स्कीम के अंतर्गत Bureau of Energy Efficiency ने एमिशन्स रिडक्शन अचीव किया है, of 106 million tonnes of CO_2 per annum. … (व्यवधान) हर साल जो हम लोगों ने जो स्टेप्स लिए हैं, उनसे उसकी एफिशिएंसी बढ़ी है । … (व्यवधान) बहुत सारे सेक्टर्स में एनर्जी यूटिलाइजेशन की जो एफिशिएंसी है, वह 20 परसेंट से लेकर 24 परसेंट तक बढ़ी है । इसी

कारण दुनिया में हमारी बहुत सारी मेजर इंडस्ट्रीज कॉम्प्टिटिव हो गईं । क्यों कॉम्प्टिटिव हो गईं?

They have become competitive because of the increase in efficiency और इन्होंने जो टार्गेट सेट किया, यह उसके कारण हुआ । सिर्फ इंडस्ट्री में 106 मिलियन टन CO_2 एमिशन्स रिडक्शन पर-एनम के बारे में मैं आपको पूरे तौर पर बता देता हूं कि इसमें कैसे-कैसे हमारा अचीवमेंट रहा है । इनका जो स्टैन्डर्ड्स एंड लेबलिंग प्रोग्राम है, उसमें CO_2 एमिशन्स रिडक्शन 51 मिलियन टन पर-एनम रहा । जो उजाला स्कीम है, जो कि एलईडी स्कीम है, इसके अंतर्गत हम लोगों ने 129 बिलियन यूनिट्स की एनर्जी सेविंग अचीव की । आज हमारा टोटल कन्जम्पशन 1,400 बिलियन यूनिट्स है ।

जो हमारी उजाला स्कीम है, इसके अंतर्गत CO_2 एमिशन्स का रिडक्शन हमने 105 मिलियन टन पर-एनम किया । इसी कारण हमने जो टार्गेट दिया था कि वर्ष 2030 तक हम अपना 30-35 परसेंट एमिशन्स रिडक्शन कर देंगे, इसी कारण तो हम अचीव कर रहे हैं । वर्ष 2015 में पेरिस में हमने आप के लिए जो पहले टार्गेट दिया था, उसे हमने अचीव कर लिया । इसलिए, हमने ग्लासगो में वर्ष 2030 का अपना टार्गेट बढ़ा दिया । हमने कहा कि वर्ष 2030 तक हम अपनी नॉन फॉजिल फ्यूल केपेसिटी को 40 परसेंट से 50 परसेंट पर ले जाएंगे और जो एमिशन्स रिडक्शन है, उसको हम 33 परसेंट से बढ़ाकर 45 परसेंट कर देंगे । हम ऐसा क्यों कर रहे हैं?

We are the only country, which has increased our target by this much. No other major economy has done it. We have done it because we have not only achieved our target, but hon. Members, we have achieved our target before time. So, the hon. Member who said that we have not achieved our target is not aware of the fact. We have achieved our target before time and that is why we have enhanced our targets for 2030, and we shall achieve those too. Do not worry.

One question, of course, was that we have reduced the pledge, which was made by the hon. Prime Minister in Glasgow. The hon. Prime Minister had made a pledge that by 2030 we shall install 500 GW of non-fossil fuel capacity. We stand by that, but as far as NDCs are concerned, the language of NDCs is different. हमने कहा था कि वर्ष 2022 तक हम रिन्युएबल एनर्जी केपेसिटी 1 लाख 75 हजार मेगावॉट करेंगे । वह हमारा प्लेज था, लेकिन वह एनडीसी नहीं थी । एनडीसी, जो लीगल डॉक्यूमेंट होता है, वह एब्सोल्यूट टर्म्स में नहीं होता है, वह परसेंटेज टर्म्स में होता है । परसेंटेज टर्म्स में हमने कहा था कि हमारी जो पावर जनरेशन केपेसिटी होगी, उसे 40 प्रतिशत हम नॉन-फॉसिल फ्यूल एनर्जी से करेंगे ।

अध्यक्ष महोदय, इसमें रिन्युएबल और नॉन-रिन्युएबल नहीं होता है । इसमें फॉसिल और नॉन-फॉसिल होता है । नॉन-फॉसिल से एमिशन नहीं होता है, फॉसिल से इमिशन होता है । रिन्युएबल एनर्जी उसमें नहीं आती है, वह नॉन-फॉसिल होता है, जिसमें रिन्युएबल प्लस न्युक्लियर रहता है । हमने कहा था कि नॉन-फॉसिल से वर्ष 2030 तक बाय 40 परसेंट हमारी केपेसिटी होगी, जिसे हमने नवंबर, 2021 में अचीव कर लिया है । अब इसी 40 परसेंट को बढ़ाकर हमने 50 परसेंट कर दिया है । इसमें एब्सोल्यूट टर्म्स में 500 गीगावॉट या 450 गीगावॉट की बात नहीं कही जाती है ।

What you read in the newspapers was actually our pledge being translated into action in terms of the United Nations Framework on Climate Change. This is the language, which is followed. Similarly, the other language that is followed is emission's intensity, which we have again increased from 33 per cent to 45 per cent.

So, our progress in renewable energy and energy transition is something to be proud of. I am proud of it, and every Indian can be proud of it because we have done something, which other major economies have not done and despite the fact that our per-capita

emissions are the lowest in the world. Why did we do it? It is because we believe in it. It is not only the Government, but I believe that every Indian believes in the environment. We are the only society, which worships nature, trees, water and sun -- the giver of energy.

We believe in energy conservation and the environment. That is why we are doing this. This set of amendments has been brought before you. This will take that forward. And the world is changing. Every country has realised that it is necessary to take action; otherwise, global warming will damage our environment irreversibly. Therefore, every country is taking steps. Let us say that we have not introduced this Bill. You know what is going to happen? The European Union has already decided to levy a carbon tax on the import of steel products, which are not green. If we don't convert our industry, our industry will not be competitive. It is not able to sell in the foreign market. That is why the world is changing. They are going to put a carbon tax on every product that we try to export. If we don't make those green products, the future is going to be green products.

The second is, of course, the fact that this is our golden opportunity to change from being a net importer of energy to being a net exporter of energy. We have all the advantages. We are one of the largest established renewable energy capacities in the world. We have trained manpower; we have the land; we have the sun. So, we can emerge as the global supplier of green hydrogen and green ammonia, and that is going to be the future. Different European countries and developed economies have already started tying up green hydrogen, green ammonia; we are missing the bus. We can't afford to miss the bus this time. We missed the bus when the Industrial Revolution took place. This time, we will not miss the bus. We shall emerge as exporters of green hydrogen and green

ammonia. I am happy that many of our industries have come up with a policy to facilitate production of green hydrogen and green ammonia.

I am happy that many industries have gone abroad and tied up for the export of green hydrogen and green ammonia from our countries to those countries in need, like Japan, the European Union, etc.

That is what our objective is. Our objective is two-fold. One objective is that we shall green our industry; that is for the environment and that is also to remove our dependence on imported sources. We import 9.1 million tonnes of urea. Why? We don't produce natural gas. We also import grey ammonia. We import natural gas. Thereafter, we make ammonia and fertilizers from that. We will do away with our dependence on imports and we shall make green ammonia here, from the sun and our solar and wind energy. Similarly, in petrol refining or wherever feedstock we use, we are going to shift from imported feedstock to indigenous feedstock, which we get from renewable energy.

This is the way in which we are going to be world leaders. This is the future, and we shall emerge as world leaders. These amendments would facilitate that. That is why we have put an enabling provision in the amendment that we will prescribe the replacement of imported fossil fuel sources by renewable sources or non-fossil fuel sources made in India. That is why we have provided for the carbon market. Now, questions have been raised about the carbon market. We already have some species of carbon markets. Our industry is making sure that it becomes efficient. We have already started putting limits for energy efficiency; we put limits on specific energy consumption under the Energy Conservation Act. If any industry achieves a higher efficiency than the limit we have set, we give them an energy saving certificate, which they can sell to other industries that also have a target but which have not managed to meet the energy efficiency target. So, they have to

buy this or pay a penalty. So, we already have a species of carbon market. For example, even renewable energy. If somebody has an obligated entity and puts more renewable energy or consumes more renewable energy than he is obligated to do, then they get a renewable energy certificate, which can be bought by other obligated entities that have an obligation to consume renewable energy but have not been able to meet that target. They can avoid paying a penalty by buying RECs.

Now, the Carbon Credit Scheme will combine all these into one. These Carbon Credits are not going to be exported. There is no question. We are very conscious about it. I will tell you why carbon credits are not going to be exported. We have made commitments in COP-21 and COP-26 about our NDCs. So long as we do not meet those commitments, we shall not allow any export of carbon credits. Those carbon credits will have to be generated by domestic industries and bought by domestic industries. The logic behind it is that if a target is fixed on somebody to reduce its emissions or the carbon content, and he is not able to meet the target, there has to be a penalty. … (*Interruptions*)

A system of penalty is there but there has to be a system for giving incentive also. Suppose, I do not only meet the target but I overachieve the target, what is the incentive? The incentive is that I will get the carbon credits which I can sell. So, this incentivises industries in our country. The industries or the obligated entities which are not able to meet the target of reducing carbon emissions will have to buy carbon credits or pay the penalty. That is a construct which is already there. We are only combining it and making it clear.

There was some discussion about bringing residential buildings into the purview of this Act. Hon. Speaker, Sir, we are only bringing in large

residential buildings which means the residential buildings which have a connected load of more than 100 KW. A normal middle-class house is connected to 3 KW. I am talking about the buildings which are larger than 35,000 or 40,000 sq.ft. Only those buildings will be mandated to become green buildings and sustainable buildings. Now, that is again part of our energy conservation and energy efficiency. That is possible. Now, what we do is that we lay down the ports. We say that, okay, if you construct a large building, these are the rules that you have to follow. This is what you have to do. Now, that is the building code of the State. The State absorbs it in its building by-laws and it is implemented as a part of the building by-laws. So, the State implements it. All the implementation is done by the States and by the designated agency of the State.

Now, this Bill also provides for providing finances and resources to the designated agencies of this thing.

माननीय अध्यक्ष : मंत्री जी, यह छोटा बिल है ।

SHRI R.K. SINGH: That is what this Bill does.

माननीय अध्यक्ष : मंत्री जी, समाप्त कीजिए ।

SHRI R.K. SINGH: So, by and large, this Bill has been welcomed by everybody. This is a Bill for the future. Hon. Speaker, Sir, I would recommend it to the House that this Bill may be passed.

माननीय अध्यक्ष : प्रश्न यह है:

"कि ऊर्जा संरक्षण अधिनियम, 2001 का और संशोधन करने वाले विधेयक पर विचार किया जाए ।"

<u>प्रस्ताव स्वीकृत हुआ ।</u>

माननीय अध्यक्ष : अब सभा विधेयक पर खण्डवार विचार करेगी ।

Clause 2 **Amendment of Section 2**

माननीय अध्यक्ष : श्री एन.के.प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 11 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN: Sir, I would like to know from the hon. Minister after hearing his complete reply that it is mandatory on the part of industry and the establishments to abide by the carbon emissions. One industry is not able to comply with the directions. Sir, I beg to move:

Page 2, line 6,-

after "constructed"

insert ", as per the permit issued,". (11)

माननीय अध्यक्ष : अब मैं श्री एन.के.प्रेमचन्द्रन द्वारा खंड 2 में प्रस्तुत संशोधन संख्या 11 को सभा के समक्ष मतदान के लिए रखता हूं ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ ।

माननीय अध्यक्ष : श्री एन.के.प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 12 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN: Sir, I beg to move:

Page 2, line 18,-

for "any agency"

substitute "any competent agency". (12)

माननीय अध्यक्ष : अब मैं श्री एन.के.प्रेमचन्द्रन द्वारा खंड 2 में प्रस्तुत संशोधन संख्या 12 को सभा के समक्ष मतदान के लिए रखता हूं ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ ।

माननीय अध्यक्ष : प्रो. सौगत राय जी, क्या आप संशोधन संख्या 22 प्रस्तुत करना चाहते हैं?

PROF. SOUGATA RAY (DUM DUM): Sir, I am not moving my amendment.

माननीय अध्यक्ष : माननीय सदस्य, आप खड़े होकर बोला कीजिए । आप बैठकर मत बोला कीजिए ।

प्रो. सौगत राय जी, क्या आप संशोधन संख्या 22 प्रस्तुत करना चाहते हैं?

PROF. SOUGATA RAY: Not moving.

माननीय अध्यक्ष : माननीय सदस्य खड़े होकर बोला करो, बैठकर मत बोला करो ।

PROF. SOUGATA RAY: Sir, I am not moving my amendment. यह आपने ठीक बोला । आज कल आप थोड़ा एप्रोप्रिएट इंस्ट्रक्शन दे रहे हैं ।

माननीय अध्यक्ष : प्रश्न यह है:

"कि खंड 2 विधेयक का अंग बने ।"

प्रस्ताव स्वीकृत हुआ ।

खंड 2 विधेयक में जोड़ दिया गया ।

Clause 3 **Amendment of Section 4**

माननीय अध्यक्ष : एडवोकेट ए.एम. आरिफ जी, क्या आप संशोधन संख्या 1 और 2 प्रस्तुत करना चाहते हैं?

ADV. A.M. ARIFF(ALAPPUZHA): Sir, I am not moving my amendments.

माननीय अध्यक्ष : श्री एम. के. राघवन – उपस्थित नहीं ।

श्री कोडिकुन्नील सुरेश – उपस्थित नहीं

श्री एन. के. प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 15 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN: Sir, I am not moving my amendment.

माननीय अध्यक्ष : श्री बैन्नी बेहनन जी, क्या आप संशोधन संख्या 23 प्रस्तुत करना चाहते हैं?

SHRI BENNY BEHANAN (CHALAKUDY): Sir, I am not moving my amendment.

माननीय अध्यक्ष : प्रो. सौगत राय जी, क्या आप संशोधन संख्या 24, 25, 26 और 27 प्रस्तुत करना चाहते हैं?

PROF. SOUGATA RAY: Sir, as it is he has formed a very omnibus and cluttered Bureau of Energy Efficiency. I think it should be less bureaucratic than bureaucratic. Sir, I beg to move:

Page 3, *for* lines 33 to 36,-

substitute ‘‘‘(*o*) one expert in power sector and the Principal Secretary of Ministry of Power or if there is no Principal Secretary, the Secretary in-charge of Ministry of Power and one official each from the power department of the major states including West Bengal, to be appointed by the Central Government —member;’’;’. (24)

Page 3, line 38,-

for “seven”

substitute "five, amongst them one from Central Government and one each from states of West Bengal, Uttar Pradesh, Tamil Nadu and one from North Eastern states". (25)

Page 3, line 41,-

after "industry,"

insert "environment,". (26)

Page 3, *after* line 42,-

insert "(*q*) not more than seven technical experts from the field of energy conservation, of which four belonging to states including West Bengal and the rest three on rotation basis as per the proposal of concerned States;". (27)

माननीय अध्यक्ष : अब मैं प्रो. सौगत राय द्वारा खंड 3 में प्रस्तुत संशोधन संख्या 24, 25, 26 और 27 को सभा के समक्ष मतदान के लिए रखता हूं ।

संशोधन मतदान के लिए रखे गए तथा अस्वीकृत हुए ।

माननीय अध्यक्ष : प्रश्न यह है:

"कि खंड 3 विधेयक का अंग बने ।"

प्रस्ताव स्वीकृत हुआ ।

खंड 3 विधेयक में जोड़ दिया गया ।

Clause 4 **Amendment of Section 13**

माननीय अध्यक्ष : श्री एम. के. राघवन जी – उपस्थित नहीं ।

श्री एन. के. प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 16 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN: Sir, the Bureau of Energy Efficiency should authorise any agency in the country, not outside the country. Let the companies be inside the country. Domestic companies may be authorised. Foreign companies have to be omitted. I beg to move:

Page 4, line 9,-

omit "or outside the country". (16)

माननीय अध्यक्ष : अब मैं श्री एन. के. प्रेमचन्द्रन द्वारा खंड 4 में प्रस्तुत संशोधन संख्या 16 को सभा के समक्ष मतदान के लिए रखता हूं ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ ।

माननीय अध्यक्ष : प्रश्न यह है:

"कि खंड 4 विधेयक का अंग बने ।"

प्रस्ताव स्वीकृत हुआ ।

खंड 4 विधेयक में जोड़ दिया गया ।

खंड 5 विधेयक में जोड़ दिया गया ।

Clause 6 **Amendment of Section 14**

माननीय अध्यक्ष : श्री एन. के. प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 17, 18, 19 और 20 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN(KOLLAM): Sir, all the amendments are relating to extension of period. I beg to move:

Page 4, line 45,-

for "six months"

substitute "three years". (17)

Page 4, line 47,-

for "two years"

substitute "five years". (18)

Page 5, line 4,-

for "six months"

substitute "three years". (19)

Page 5, line 5,-

for "six months"

substitute "two years". (20)

माननीय अध्यक्ष : अब मैं श्री एन. के. प्रेमचन्द्रन द्वारा खंड 6 में प्रस्तुत संशोधन संख्या 17, 18, 19 और 20 को सभा के समक्ष मतदान के लिए रखता हूं ।

संशोधन मतदान के लिए रखे गए तथा अस्वीकृत हुए ।

माननीय अध्यक्ष : प्रो. सौगत राय जी, क्या आप संशोधन संख्या 28 और 29 प्रस्तुत करना चाहते हैं?

PROF. SOUGATA RAY (DUM DUM): Sir, I am not moving my amendments.

माननीय अध्यक्ष : प्रश्न यह है:

"कि खंड 6 विधेयक का अंग बने ।"

प्रस्ताव स्वीकृत हुआ ।

खंड 6 विधेयक में जोड़ दिया गया ।

Clause 7 **Amendment of Section 14 A**

माननीय अध्यक्ष : श्री एन. के. प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 21 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN(KOLLAM): Sir, let 'any agency' be a competent agency. This is a positive amendment. This can be very well accepted if the hon. Minister desires. I beg to move:

Page 5, line 25,-

for "any agency"

substitute "any competent agency". (21)

माननीय अध्यक्ष : अब मैं श्री एन. के. प्रेमचन्द्रन द्वारा खंड 7 में प्रस्तुत संशोधन संख्या 21 को सभा के समक्ष मतदान के लिए रखता हूं ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ ।

माननीय अध्यक्ष : प्रश्न यह है:

"कि खंड 7 विधेयक का अंग बने ।"

प्रस्ताव स्वीकृत हुआ ।

खंड 7 विधेयक में जोड़ दिया गया ।

Clause 8 **Insertion of New Section 14 AA**

माननीय अध्यक्ष : श्री एम. के. राघवन जी – उपस्थित नहीं ।

माननीय सदस्यगण, मैं एक बार फिर व्यवस्था दे दूं । यह वोट वॉइस वोट से होते हैं, इसलिए आप हाथ खड़ा करने की तकलीफ मत करो । आप मुंह से भी बोल सकते हैं ।

… (व्यवधान)

माननीय अध्यक्ष : प्रश्न यह है:

"कि खंड 8 विधेयक का अंग बने"

<u>प्रस्ताव स्वीकृत हुआ</u>

<u>खंड 8 विधेयक में जोड़ दिया गया ।</u>

<u>खंड 9 विधेयक में जोड़ दिया गया ।</u>

Clause 10 **Insertion of New Section 15 A**

माननीय अध्यक्ष : श्री एम.के. राघवन – उपस्थित नहीं ।

श्री रितेश पाण्डेय जी, क्या आप संशोधन संख्या 30 प्रस्तुत करना चाहते हैं?

SHRI RITESH PANDEY (AMBEDKAR NAGAR): Sir, I beg to move:

Page 6, *after* line 12,-

insert "Provided that the appropriate government shall financially support through its various programmes, policies, and subsidies, or by arranging a mechanism through appropriate loans for individuals, communities, public buildings, residences, companies, commerce, industries and agricultural units that intend to buy equipment or

necessary infrastructure for using renewable energy for the purpose of personal consumption.". (30)

माननीय अध्यक्ष : अब मैं श्री रितेश पाण्डेय द्वारा खंड 10 में प्रस्तुत संशोधन संख्या 30 को सभा के समक्ष मतदान के लिए रखता हूँ ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ ।

माननीय अध्यक्ष : प्रश्न यह है:

"कि खंड 10 विधेयक का अंग बने"

प्रस्ताव स्वीकृत हुआ

खंड 10 विधेयक में जोड़ दिया गया ।

Clause 11 Substitution of New Section for Section 16

माननीय अध्यक्ष : श्री एम.के. राघवन – उपस्थित नहीं ।

श्री रितेश पाण्डेय जी, क्या आप संशोधन संख्या 31 प्रस्तुत करना चाहते हैं?

SHRI RITESH PANDEY (AMBEDKAR NAGAR): Sir, I beg to move:

Page 6, *after* line 30,-

Insert "(*4*) Regional Renewable Energy Funds shall also be established by the Central Government as per population of a particular region as notified by the appropriate government, to be operated by the Central Government through the Ministry concerned.

(*5*) Funds for Regional Renewable Energy Funds shall come from the appropriate government, CSR or any other source as deemed fit, which may additionally be supported through appropriate cess/levy and through

international finance and funds received under any climate agreement.

(*6*) Any penalty received under this Act shall be credited to these Funds.

(*7*) The Fund may be used for supporting all the objectives of this Act.". (31)

माननीय अध्यक्ष : अब मैं श्री रितेश पाण्डेय द्वारा खंड 11 में प्रस्तुत संशोधन संख्या 31 को सभा के समक्ष मतदान के लिए रखता हूँ ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ ।

माननीय अध्यक्ष : प्रश्न यह है:

"कि खंड 11 विधेयक का अंग बने"

प्रस्ताव स्वीकृत हुआ

खंड 11 विधेयक में जोड़ दिया गया ।

Clause 12 **Substitution of New Section for Section 26**

माननीय अध्यक्ष : श्री एम.के. राघवन – उपस्थित नहीं ।

प्रश्न यह है:

"कि खंड 12 विधेयक का अंग बने"

प्रस्ताव स्वीकृत हुआ

खंड 12 विधेयक में जोड़ दिया गया ।

खंड 13 से 18 विधेयक में जोड़ दिए गए ।

खण्ड 1, अधिनियमन सूत्र और विधेयक का पूरा नाम विधेयक में जोड़ दिए गए ।

माननीय अध्यक्ष : अब माननीय मंत्री जी प्रस्ताव करें कि विधेयक को पारित किया जाए ।

SHRI R.K. SINGH: Sir, I beg to move:

"That the Bill be passed."

माननीय अध्यक्ष : प्रश्न यह है:

"कि विधेयक पारित किया जाए ।"

प्रस्ताव स्वीकृत हुआ ।

═══